

# The Tripura State Rifles (Recruitment) Rules, 1984

As amended upto 16<sup>th</sup> amendment dt.05.03.2019





TRIPURA



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GOVERNMENT OF TRIPURA  
HOME DEPARTMENT

No. F. 6(6)-PD/84

Dated, Agartala, the 6th February, 1985.

NOTIFICATION

In exercise of the powers conferred by sub-sections (1) and (2) of the Section 22 of the Tripura State Rifles Act, 1983 (1 of 1984), the State Government hereby makes the following rules, namely—

CHAPTER I

PRELIMINARIES :

1. Short Title and commencement—

(1) These rules may be called the Tripura State Rifles (Recruitment) Rules, 1984.

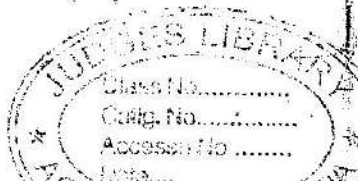
(2) They shall come into force on the date of their publication in the official gazette.

2. Definitions—

(1) In these Rules unless the context otherwise requires—

(a) 'Act' means the Tripura State Rifles Act, 1983 (Act 1 of 1984).

(b) 'Appendix' means an Appendix annexed to these rules.



- (c) 'Central Police Organisation' means Border Security Force, Central Reserve Police Force, Assam Rifles, Special Service Bureau (SSB) Indo-Tibetan Border Police and Central Industrial Security Force and includes and any other para-military Force raised and maintained by the Government of India.

## CHAPTER—II.

### *General powers of certain Officers.*

#### 3. Powers of the State Government and certain Officers of the Rifles—

(1) In all cases not specifically provided for in these rules, instructions issued from time to time, consistent with the provisions of the Act, by the State Government or the Inspector General or the Deputy Inspector-General or commandant shall regulate the working of the Rifles.

(2) The Inspector General and the Deputy Inspector General shall have the powers of supervision and control with respect to the training, discipline, moral, welfare, general administration and operational efficiency of the Rifles.

(3) The Commandant shall be responsible for training, discipline, morale, welfare, general administration and operational efficiency of the Battalion of the Rifles to which he has been appointed and the sub-units thereof.

## CHAPTER—III.

### ROLE, TASKS AND DEPLOYMENT OF THE RIFLES.

#### 4. Role and tasks of the Rifles—

(1) The Rifles is intended for maintenance of Law and order, protection of life and property and other purpose as envisaged in the Act.

(2) For the above purpose, units and sub-units of the Rifles may be required to perform all or any of the following tasks—

- (a) restoration and maintenance of Law and order;
- (b) operations against extremists, insurgents, decoits and the like elements;
- (c) helping the authorities in dealing with disaster and natural calamity; and
- (d) such other task or duties as may be assigned by the State Government, Inspector General, Deputy Inspector-General and the Commandant.

#### 5. Deployment

(1) Deployment of the Rifles shall normally not be below company strength and when split up of a Company is inescapably necessary for

very brief period, it's Platoons should be deployed near by each other in compact area so that Command and Control as also administrative arrangements are not hampered. Under special circumstances a Platoons may further be split-up, by special order of the State Government or the Inspector General of Police.

(2) Deployment of the Rifles in Plain-cloths is strictly forbidden.

(3) All orders or instruction to the contingents of the Rifles shall be routed through the Commandant or any officer authorised by him in this behalf.

(4) Deployment of the members of the Rifles till they have successfully completed the preliminary training shall not be made.

(5) Units and sub-unit of the Rifles may be deployed any where in India provided that no unit or sub-unit of the Rifles shall be deployed outside Tripura without prior approval of the State Government.

#### CHAPTER—IV.

##### *Establishment Matters.*

##### 6. *Ranks—*

(1) The Officers and members of the Rifles shall be classified in accordance with their ranks in the following categories, namely—

(a) *Superior Officers:*

- (i) Inspector-General,
- (ii) Deputy Inspector-General,
- (iii) Commandant,
- (iv) Deputy Commandant,
- (v) Assistant Commandant.

(b) *Subordinate Officers:*

- (vi) Subedar,
- (vii) Naib Subedar,

(c) *Riflemen:*

- (viii) Havildars,
- (ix) Naiks,
- (x) Lance Naiks,
- (xi) Riflemen,
- (xii) Enrolled followers, that is, cooks, masaichi, water carriers, Mess servants, ward boys, washerman, helpers or cleaners.

The different ranks are listed in sub-rule (i) of this rules in the order of their respective precedence.

## (3) Classification—

The different ranks mentioned in sub-rule (1) are classified as follows:

| Sl. No. | Rank                     | Classification         | Remarks  |
|---------|--------------------------|------------------------|--|
| (i)     | Inspector General        | Gazetted Class—I       |  |
| (ii)    | Deputy Inspector General | Gazetted Class—I       |  |
| (iii)   | Commandant               | Gazetted Class—I       |  |
| (iv)    | Deputy Commandant        | Gazetted Class—I       |  |
| (v)     | Assistant Commandant     | Gazetted Class—II      | Except when held by an Indian Police Service Officer or Officer of a Central Police Organisation Class—I |
| (vi)    | Subedar                  | Non-gazetted Class—III | Except when held by an Inspector of Tripura Police Gazetted Class—II                                     |
| (vii)   | Naib Subedar             | Non-Gazetted Class—III |  |
| (viii)  | Havildar                 | --do--                 |  |
| (ix)    | Naik                     | --do--                 |  |
| (x)     | Lance Naik               | --do--                 |  |
| (xi)    | Riflemen                 | --do--                 |  |
| (xii)   | Enrolled follower        | Non-Gazetted Class—IV  |  |

(4) Badges of rank to be worn by members of the Rifles shall be such as may be laid down in dress regulations to be prescribed by the Inspector-General by order in writing.

## I. Composition

Composition of a Battalion of the Rifles and its different sub-units shall be as set-up in Appendix—1.

8. *Method of appointment of the members of the Rifles:*

(1) The members of the Rifles shall be appointed by one or more of the following methods—

- (a) Direct recruitment;
- (b) Promotion;
- (c) Re-employment of ex-services or ex-Central Police Organisation personnel; and
- (d) Deputation or transfer of the personnel of Armed Forces of the Union or Central Police Organisations or Police Organisation of any State.

(2) 75% of direct recruitment in all ranks shall be made from within Tripura and the remaining 25% of such direct recruitment shall be made from states and Union Territories outside Tripura.

(3) The appointing authorities for members of the Rifles shall be as follows:

| Sl No. | Rank               | Authority competent |
|--------|--------------------|---------------------|
| (i)    | Subedar            | Inspector-General   |
| (ii)   | Naib Subedar       | Commandant.         |
| (iii)  | Havildar           | Commandant.         |
| (iv)   | Naik               | Commandant.         |
| (v)    | Lance Naik         | Commandant.         |
| (vi)   | Riflemen           | Commandant          |
| (vii)  | Enrolled Followers | Commandant.         |

9. *Enrolling Officers:*

For the purpose of enrolment to the Rifles under section 6 of the Act, the following persons shall be enrolling Officers—

- (a) Commandant; or
- (b) Any other Officer of the Rifles, who may be appointed as an enrolling Officer by the Inspector-General.

10. *Procedure for enrolment:*

(1) The enrolment for different ranks shall be done in the manner prescribed in section 6 of the Act.

(2) Every person, selected for enrolment, shall be put questions contained in the form of enrolment set out in Part-I of Appendix-II and shall, after having been cautioned that if he makes a false answer to any such question he shall be liable to punishment under the Act, record or

cause to be recorded his answer to each such question. The recruitment form as set out in Part-III of Appendix-II and the enrolment form shall be signed after competition both by the person selected for enrolment and the enrolling Officer and thereafter the said person shall be deemed to be enrolled.

3) Every person appointed as a member of the Rifles shall be administered with due ceremony, the Oath or Affirmation set out in Appendix-III after successful completion of his training.

(4) The Oath or Affirmation shall be administered by the Commandant of the person to be attested or in the unavoidable absence of the Commandant by the Officer of the Rifles authorised in writing by the Commandant in this behalf.

(5) The Oath or affirmation shall be administered after the person to be attested has successfully completed his training. Failure to complete this training shall render the individual concerned liable to discharge without any compensation under the orders of the authority competent to make appointment to the rank to which the individual concerned was appointed.

(6) The Officer administering the Oath or Affirmation shall attest that he has done so by signing an attestation paper as given in Appendix-III which shall be attached to the Service Book of the person attested.

(7) The attestation may be waived by the Commandant in case of personnel deputed to his Battalion if they have already been administered such an Oath or Affirmation elsewhere.

#### 11. *In eligibility for Enrolment.*

(1) No person, who has more than one wife living or who having a spouse living, marries in any case in which such a marriage is void by reasons of it taking place during the life time of such spouse, shall be ineligible for appointment, enrolment or employment as a member of the Rifles.

(2) No woman shall be eligible for appointment, enrolment or employment as a member of the Rifles.

Provided that the State Government may, if satisfied, that there are sufficient grounds for so ordering exempt any person from the operation of this rule.

#### 12. *Ineligibility of aliens for enrolment.*

No person who is not a citizen of India shall be appointed, enrolled or employed as a member of the Rifles.

#### 13. *Health Certificate.*

(1) No person shall be appointed, enrolled or employed as a member of the Rifles unless a Medical Officer of the Rifles or a Medical Officer of



a Tripura Police Hospital or a Sub-Divisional Medical Officer or a Medical Officer of a Central Police Organisation or any Medical Officer specified by the Inspector General has certified after necessary examinations and tests, in form set out in part-II Appendix-II, that the person concerned is considered medically fit enrolment in the Rifles.

(2) The form set out in part-II of Appendix-II shall be attached to the service Book of the concerned member of the Rifles.

(3) An enrolling officer may pay fee, not exceeding Rupees ten per head, to a Medical Officer not belonging to Government of Tripura, who is engaged for examination of persons considered for enrolment in the Rifles, at a place outside Tripura, at which deputation of Medical Officer of the Govt. of Tripura is not practicable.

#### 14. Verification.

(1) As soon as a person is enrolled as a member of the Rifles his character, antecedents, connections and age shall be got verified by the Commandant from the concerned district Superintendent or Commissioner of Police.

(2) The verification roll, after it is returned by the authority to whom it was forwarded for necessary action, shall be attached to the service Book of the concerned member of the Rifles.

(3) If a person is adversely reported as a result of above verification, his service shall be terminated by giving him one month's notice or one month's salary in lieu thereof under Rule 15 of these rules.

(4) The Commandant may waive verification in the case of persons who are enrolled in the Rifles within six months of their discharge from the Armed Forces, of the Union or a Central Police organisation.

#### 15. Period of service.

A member of the Rifles shall be on probation for the period of 3 years during which period he shall be liable to discharge at any time on one month notice or on payment of one month's salary in lieu of the same under the orders of the appointing authority.

(2) At the end of the period of probation of three years, a members' may be confirmed and if he is not confirmed, he may be considered for being declared as quasipermanent by the appointing authority.

(3) If a member is not declared confirmed or quasipermanent under sub-rule (2) as the case may be, by the appointing authority, he shall continue to be deemed as temporary member of the Rifles, liable to discharge at any time on one month's notice or on payment of one month's salary in lieu of the same under the orders of his appointing authority.

(4) A quasi-permanent member of the Rifles shall be liable to discharge on three month's notice or on payment of three month's salary in lieu of the same under the orders of his appointing authority.

(5) The power to confirm a member of Rifles shall vest in his appointing authority.

(6) Should the State Government decide at any time to disband the Rifles or any part of it, either before termination of the period for which a member of the Rifles is enrolled or at any time thereafter, he shall be liable to discharge without compensation from the date of disbandment.

#### 16. Exemption from Employment Exchanges.

(1) Enrolment to the Rifles need not be restricted only to the candidates sponsored by the Employment Exchanges and the Inspector General may depute an enrolling officer to any place within India, where suitable candidates are likely to be available, for selecting candidates for such enrolment.

(2) The appointing authority for the rank for which enrolment is to be made shall ensure that due notice of the programme of the enrolling officer is given, inter alia by endorsing copies thereof to the Collector, District Superintendent of Police, Employment Exchange and the Sainik Board of the place at which selection for enrolment is to be held.

#### 17. Special provisions for ex-services personnel and ex-Central Police Organisation personnel.

(1) The ex-services of ex-Central Police Organisation personnel shall be entitled to the following concessions in the matter of Enrolment, appointment and employment in the Rifles -

(a) *Age* : - Every ex-services or ex-Central Police Organisation personnel who has put in not less than 3 years service in the formation concerned shall be allowed to deduct the period of services from his actual age and if he resultant age does not exceed the maximum age limit by more than 3 years (as on 1st day of the July of the year in which he is being considered for enrolment, appointment, or employment in the Rifles), he shall be deemed to satisfy the condition regarding age limit.

(b) *Educational qualifications* : - Ex-services or ex-Central Police Organisation personnel who have put in atleast 3 years services in the formation concerned may be exempted from possessing prescribed educational qualifications for the rank concerned.

(c) The equation of service qualification and civil qualification shall be as is determined by the Director General of Resettlement, Government of India from time to time.

(2) The concessions specified in sub-rule (1) shall be available only to those ex-services of ex-Central Police Organisation personnel who fulfil the following conditions, namely—

(a) break between former service in defence services as Central Police Organisations and date of re-employment in the Rifles should not exceed 24 months ;

(b) should have possessed medical category 'A' at the time of release from the formation concerned ;

(c) should have possessed exemplary or very good or good character while in his previous services ; and

(d) should have served in the formation concerned for atleast three years including of the period of basic training undergone in the said formation.

#### 18. *Special Provision for House Guards—*

The maximum age limit for enrolment in the Rifles shall be relaxable by two years for a member of Tripura Home Guards set up provided he has (1) put in at least one year continuous service as Home Guard and (2) undergone basic training prescribed for Home Guards.

#### 19. *Representation of Scheduled Castes and Scheduled Tribes.*

Nothing in these rules shall affect reservations and other concessions required to be provided for Scheduled Castes and Scheduled Tribes in accordance with the rules and order issued by Central or State Government from time to time in this regard.

#### 20. *Resignation.*

(1) The appointing authority of a member of the Rifles may, having regard to the special circumstances of any case, permit a member of the Rifles to resign from the Rifles before attaining the age of retirement or before putting in such number of years of service as may be necessary under these rules to be eligible for discharge or retirement.

Provided that while granting such permission the appointing authority may—

(a) require such member of the Rifles to refund to the Government such amount as would constitute the cost of training given to him.

(b) order such reduction in the pension or other retirement benefits to which such member of the Rifles may be eligible as that authority may consider just and proper in the circumstances of the case.

(2) The appointing authority may accept the resignation under sub-rule (1) with effect from such date as it may consider expedient.

Provided that the said date shall not be later than 3 months from the date of receipt of such resignation.

(3) The appointing authority may refuse to permit a member of the Rifles to resign;

(a) if it considers that the exigencies of service render acceptance of resignation in-expedient; or

(b) if the concerned member of the Rifles has undertaken to serve for a specific period and the same has not expired.

(4) The resignation tendered by a member of Rifles will ordinarily not be accepted if his conduct is under investigation, inquiry or trial till such investigation, inquiry or trial is concluded.

#### 21. Discharge.

(1) Subject to the provisions of the Schedule appended to the Act, any member of the Rifles shall at any time before he has completed 3 months service or after the completion of the full period of service for which he is engaged, be entitled to claim his discharge from the Rifles by applying to his appointing authority.

(2) Every person released from the Rifles shall be entitled to a discharge certificate in the proforma prescribed by the Inspector General.

#### 22. Retirement of member of Rifles on ground of Physical Unfitness.

(1) Where appointing authority is satisfied that a member of the Rifles is unable to perform his duties by reason of physical disability or mental infirmity it may direct that the said member of the Rifles should be brought before a Medical Board.

(2) The Medical Board shall be constituted in such manner as may be determined by the Inspector General.

(3) Where the said member of the Rifles is found by the Medical Board to be unfit for further service in the Rifles; the concerned appointing authority may, if it agrees with the finding of the Medical Board, order premature retirement of the said member of the Rifles, after giving him a reasonable opportunity of being heard;

Provided that before the said member of the Rifles is so retired the findings of the Medical Board and the decision to retire him shall be communicated to him.

(4) The said member of the Rifles may, within a period of 15 days, from the date of receipt of above communication, make a representation to the authority next-superior in rank to the appointing authority, who ordered the retirement.

(5) The authority to whom the representation is submitted under sub-rule (4) may have the case referred for review to a fresh Medical Board which shall be constituted in such manner as may be determined by the Inspector General.

(6) The authority to whom the representation is submitted may, having regard to the findings of the Medical Board referred to in sub-rule (5) pass such order as it may deem fit.

(7) Where a representation has been submitted under sub-rule (4) the order passed under sub-rule (3) shall not take effect till it has been confirmed by the authority mentioned in sub-rule (6).

23. *Retirement on the ground of unsuitability.*

If in any case the appointing authority is satisfied that a member of the Rifles is unsuitable to be retained in the Rifles, the appointing authority may after giving such member an opportunity of showing cause, retire him from the Rifles.

Provided that in every such case the appointing authority shall forward all the connected papers to the State Government for consideration and no order retiring a member from the Rifles under this rule shall be passed by the appointing authority without the prior approval of the State Government.

CHAPTER—V

*Recruitment Rules.*

24. *Recruitment Rules for the Posts of Enrolled Followers:* Recruitment to the post of enrolled followers shall be made from amongst person who satisfy the following conditions, namely—

- (a) should be in the age group of 18-21 years as on 1st day of July of the year in which advertisement for recruitment is made;
- (b) should possess good physique;
- (c) should be able to read and write a simple passage in their mother tongue; and
- (d) should have proficiency in the work for which they are to be engaged; and
- (e) should pass such test as may be specified by the Inspector-General in writing.

25. *Recruitment Rules for the posts of Riflemen:*

(1) Recruitment for the posts of Riflemen shall be made from amongst persons including ex-services and ex-Central Police Organisation personnel who satisfy the following conditions, namely—

- (a) should be in the age group of 18-21 years as on 1st day of July of the year in which advertisement for recruitment is made;
- (b) should not have knock-knee or flat-foot or squint in eye;
- (c) should have minimum height of 167.64 cms (5'-6") relaxable to 162.50 cms (5'-4") for Gorkha, Garwalies, Kumaonese, Adiwasies and Tribals.
- (d) minimum chest measurements of those whose height is 167.64 cms (5'6") should be 78.74 cms (31") un-expanded and 83.82 cms (33") expanded and whose height is less than 167.64 cms the corresponding chest measurements should be 76.2 cms (30") and 81.28 cms (32");
- (e) should have passed at least 8th class, provided that those belonging to scheduled tribes, Gorkhas, Garhwalis and Kumaonese communities as also ex-service personnel who have read upto primary standard (4th class) shall also be eligible; and
- (f) should have qualified in such physical, written and oral tests as may be prescribed by the Inspector-General.

Note: Maximum age limit for enrolled followers of the Rifles for recruitment to the post of Riflemen shall be 23 years provided such enrolled followers have put in at least one year service in the Rifles.

2) The Deputy Inspector-General may condone or relax by order in writing any one or more of the conditions mentioned in sub-rule (1).

(3) Notwithstanding the provisions of sub-rule (1) of this rule, the posts of the Riflemen may be filled by Deputation or transfer from amongst constables of a State Police Force or a Central Police Organisation as are approved for such deputation or transfer by the Deputy Inspector-General and such person may, subject to the approval of the Deputy Inspector General may be absorbed in the rifles if such persons are so willing.

(4) A person recruited under sub-rule (1) shall be liable to discharge without compensation if he fails to pass such training as may be prescribed by the Inspector-General.

#### 26. Recruitment Rules for the posts of Lance Naiks and Havildars—

(1) The posts of Lance Naiks, Naiks and Havildars should be filled by Officiating promotion of the persons included respectively in the current lists 'A', 'B' and 'C'.

(2) In case filling up of the available posts by the method specified in sub-rule (1) is not possible for want of eligible and qualified Candidates,

these posts may be filled by deputation or transfer of the serving personnel of the State or Central Police Organisations or by re-employment of ex-services or ex-Central Police Organisations personnel.

(3) To be eligible for appointment to these posts by deputation or transfer, a serving personnel of a State or Central Police Organisation should—

(a) hold corresponding rank in his parent organisation or be qualified for promotion to such rank in his parent organisation; and

(b) have been approved for such transfer or deputation by the Deputy Inspector-General.

(4) To be eligible for re-employment to these posts, an ex-services or ex-Central Police Organisation should—

(a) have retired or discharged, not earlier than 24 months of such re-employment from formation concerned in corresponding rank;

(b) have possessed exemplary or very good or good character while in his previous service;

(c) not have attained the age of 40 years as on the 1st day of July of the year in which appointment is made; and

(d) have been approved for such re-employment by the Deputy Inspector-General, who may relax any of the conditions specified in this sub-rule in suitable cases, by order in writing.

(5) Notwithstanding the provisions of sub-rules (1) and (2) if the Inspector General considers it expedient, posts of Habildars not exceeding twenty per cent of the sanctioned posts, may be filled up by direct recruitment from amongst persons who fulfil the following conditions—

(a) should be in the age group of 18 to 21 years as on 1st day of July of the year in which advertisement for recruitment is made;

(b) should not have knock knee or flat foot or squint in eye.

(c) should have height and chest measurements as are prescribed for rifleman in clause (c) and (d) of sub-rule (1) of rule (25);

(d) should have passed at least 12th class or an equivalent examination conducted by a recognised Board or University;

(e) should have qualified in such physical, written and oral tests as may be prescribed by the Inspector General.

#### 27. Recruitment Rules for the posts of Naib Subedars and Subedars—

(1) The posts of Naib Subedars and such posts of Subedars as are not filled under the proviso to sub-section (3) of section 5 of the Act shall

be filled by Officiating promotion of the persons included respectively in the current approved lists 'D' and 'E'.

(2) In case filling of the available posts by method specified in sub-rule (1) is not possible, these posts may be filled by deputation or transfer of the serving personnel of State or Central Police Organisations or by re-employment of the ex-services or ex-Central Police Organisation personnel.

(3) To be eligible for appointment to these posts by deputation or transfer, a serving personnel of a State or Central Police Organisation should—

- (a) hold corresponding rank in his parent organisation or be qualified for promotion to such rank in his parent organisation; and
- (b) have been approved for such deputation or transfer by the Inspector-General.

(4) To be eligible for re-employment to these posts an ex-services or ex-Central Police Organisations personnel should—

- (a) have retired or discharged, not earlier than 24 months of such re-employment, from formation concerned, in corresponding rank;
- (b) have possessed exemplary or very good character while in his previous service;
- (c) not have attained the age of 47 years as on the 1st day of July of the year in which appointment is made; and
- (d) have been approved for such re-employment by the Inspector-General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

(5) The appointments against the posts of Subedars whether by promotion or transfer or deputation or re-employment shall be made with due regard to the provisions of Tripura Public Service Commission (Exemption from Consultation) regulations, 1973.

(6) The seniormost Subedar in a Battalion shall function as its Subedar-Major unless the Inspector-General, for reasons to be recorded in writing, directs otherwise;

Provided that Subedar (Communication), and Subedar (Medical) irrespective of their seniority, shall not be eligible to function as Subedar-Major of a Battalion.

#### 28. Recruitment Rules for the posts of Riflemen Drivers:

(1) These posts shall be filled by transfer of Riflemen who—

- (a) have passed atleast class III education certificate or an equivalent examination;



- (b) have put in atleast 2 year's satisfactory service as Riflemen ;
- (c) have passed driving and maintenance course from an Army or Border Security Force or Central Reserve Police Force institution or a similar course prescribed by the Inspector-General ; and
- (d) possess a valid licence to drive, as a paid employee, at least a light Motor vehicle.

Note : A member of Rifles detailed for duty as a dispatch rider shall possess a valid licence to drive a Motor cycle.

(2) In case filling of the available posts by method specified in sub-rule (1) is not possible, these posts may be filled by deputation or transfer of the serving personnel of State or Central Police Organisation or by re-employment of the ex-services or ex-Central Police Organisation personnel.

(3) To be eligible for appointment to these posts by deputation or transfer, as serving personnel of a State or Central Police Organisation should :

- (a) be a driver in his parent organisation ; and
- (c) be approved for such deputation or transfer by the Deputy Inspector-General.

(4) To be eligible for re-employment to these posts an ex-services or ex-Central Police Organisation personnel should ;

- (a) have been discharged or retired as a driver from formation concerned not earlier than 24 months of such re-employment ;
- (b) have possessed exemplary or very good or good character while in his previous service ;
- (c) possess a valid licence to drive, as a paid employee, atleast a light motor vehicle issued by an authority competent to issue such licences to civilians ;
- (d) not have attained the age of 40 years as on the 1st day of July of the year in which appointment is made ; and
- (e) have been approved for such re-employment by the Deputy Inspector-General, who may relax any of the conditions specified in this sub-rule, in suitable case, by order in writing.

29. *Recruitment Rules for the posts of Lance Naiks :  
Naiks and Havildar Driver.*

(1) The posts of Lance Naik, Naik and Havildar Driver shall be filled by promotion, on the basis of seniority subject to rejection of unit, from amongst Riflemen, Lance Naik and Naik Drivers, respectively who satisfy the following conditions, namely : -

(a) *For promotion as Lance Naik Drivers :*

Riflemen drivers who (i) have put in atleast 2 years satisfactory service as drivers; (ii) were not involved in any motor accident, during last 12 months of the date on which they are considered for such promotion, for which they were held wholly or partially responsible; and (iii) possess a valid licence to drive as a paid employee a heavy Motor vehicle;

(b) *For Promotion as Naik Drivers :*

Lance Naik drivers who (i) have put in atleast 4 years satisfactory service as drivers; (ii) were not involved in any motor accident, during the last 24 months of the date on which they are considered for such promotion, for which they were held wholly or partially responsible; and (iii) possess a valid licence to drive as a paid employee a heavy motor vehicle;

(c) *For Promotion as Havildar Drivers :*

Naik Drivers who (i) have put in at least 7 years satisfactory service as drivers; (ii) were not involved in any motor accident, during the last 36 months of the date on which they are considered for such promotion, for which they were held wholly or partially responsible; (iii) possess a valid licence to drive as a paid employee a heavy motor vehicle; and (iv) have high proficiency in maintenance of motor vehicles and are conversant in administration of a medium sized motor fleet and management of MT stores including POL stocks.

(2) The Departmental Promotion Committee for the Promotions specified in sub-rule (1) shall consist of--

- (a) the Commandant of the Battalion concerned;
- (b) the Deputy Commandant, if not available, the seniormost Assistant Commandant of the Battalion concerned; and
- (c) an Assistant Commandant of the Battalion, concerned as may be nominated by the Commandant.

(3) In case filling of the available posts by method specified in sub-rule (1) is not possible, these posts may be filled by deputation or transfer of the serving personnel of State or Central Police Organisation or by re-employment of the ex-services or ex-Central Police Organisation personnel.

(4) To be eligible for appointment to these posts by deputation or transfer, a serving personnel of a State or Central Police Organisation should—

- (a) hold corresponding rank as driver in his parent organisation or be qualified for promotion to such rank in his parent organisation; and
- (b) have been approved for such transfer or deputation by the Deputy Inspector-General.

(5) To be eligible for re-employment to these posts, an ex-services or ex-Central Police Organisation personnel should—

- (a) have retired or discharged as a driver in corresponding rank not earlier than 24 months of such re-employment from formation concerned;
- (b) have possessed a very good or good character while in his previous service;
- (c) possess a valid licence to drive as a paid employee a heavy motor vehicle issued by an authority competent to issue such licences to civilians;
- (d) have not attained the age of 40 years as on 1st day of July of the year in which appointment is made; and
- (e) have been approved for such re-employment by the Deputy Inspector-General, who may relax any of the conditions mentioned in this sub-rule, in suitable cases, by order in writing.

30. *Recruitment Rules for the posts of Lance Naik (Auto Technician):*

(1) These posts shall be filled by promotion, on selection basis, from amongst Riflemen Drivers or Riflemen who—

- (a) have passed at least class III education certificate or an equivalent examination, and
- (b) have passed auto-electrician or auto-fitter/mechanic course from any Army or Border Security Force or Central Reserve Police Force or any other recognised institution including an Industrial Training Institution.

(2) The Departmental Promotion Committee for promotions specified in sub-rule (1) of this rule shall be the same as specified in sub-rule (2) of rule 29.

(3) In case filling of these posts by method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel who—

- (a) have passed auto-electrician or auto fitter/mechanic course from an Army or Border Security Force or Central Reserve

Police Force or any other recognised institution including an Industrial Training Institution.

(b) have gained adequate experience of the work of auto-electrician or auto fitter/mechanic in their previous service;

(c) possess exemplary or very good or good character while in their previous service;

(d) have not attained the age of 40 years on 1st day of July of the year in which appointment is made;

(e) have retired or discharged not earlier than 24 months of such re-employment, from formation concerned; and

(f) have been approved for such re-employment by the Deputy Inspector-General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

(4) In case filling up of these posts by methods specified in sub-rule (1) and (3) is not possible, these posts may be filled by deputation or transfer from amongst personnel of Central Police Organisation or a State Police force who possess the qualifications mentioned in sub-rule (1).

### 31. Recruitment Rules for the posts of Naik Auto Technician :

(1) These posts shall be filled by transfer of Naik drivers, failing which by promotion, on selection basis, from amongst Lance Naik drivers and Lance Naik, Auto technician/mechanic, failing which, from amongst Riflemen drivers who—

(a) have passed at least class II Education certificate or an equivalent examination;

(b) have passed auto-fitters/auto electrician/mechanic course from an Army, Border Security Force or Central Reserve Police Force or any other recognised institution including an Industrial Training Institution; and

(c) possess good proficiency in the work of auto-fitter or auto electrician or auto-mechanic.

(2) The Departmental Promotion Committee for promotions specified in sub-rule (1) shall be the same as is specified in sub-rule (2) of rule 29.

(3) In case filling of the available posts by methods specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel or by transfer or deputation of serving personnel of State or Central Police Organisations.

(4) To be eligible for re-employment an ex-services/ex-Central Police Organisation personnel should—

(a) have passed auto-fitter/auto electrician/auto mechanic course from an Army, Border Security Force, Central Reserve Police

Force or any other recognised institution including an Industrial Training Institution;

- (b) have retired or discharged, not earlier than 24 months of such re-employment, as auto-fitter/auto electrician/auto-mechanic in corresponding rank from formation concerned;
  - (c) have possessed exemplary or very good or good character while in previous service;
  - (d) not attained the age of 40 years on 1st day of July of the year in which appointment is made; and
  - (e) have been approved for such re-employment by the Deputy Inspector-General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.
- (5) To be eligible for deputation or transfer, a serving personnel of a State or Central Police Organisation should—
- (a) have passed auto-fitter/auto electrician/auto-mechanic course from an Army or Border Security Force or Central Reserve Police Force or any other recognised institution including Industrial Training Institution;
  - (b) hold corresponding rank or be qualified for promotion to such rank in his parent organisation;
- and
- (c) have been approved for such deputation or transfer by the Deputy Inspector-General.

32. *Recruitment Rules for the posts of Havildars (Auto-Technician):*

(1) These posts shall be filled by promotion, on selection basis, from amongst Naik Auto-fitters, who have put in at least 5 years service as auto-fitters.

(2) The Departmental Promotion Committee for the promotions under sub-rule (1) shall be the same as is specified in sub-rule (2) of rule 29.

(3) In case filling of the available posts by method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel or by deputation or transfer of serving personnel of a State or Central Police Organisations.

(4) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

- (a) have passed auto-fitter/auto electrician/auto-mechanic course from an Army, Border Security Force or Central Reserve Police Force or any other recognised institution including an Industrial Training Institution;
- (b) have retired or discharged as motor mechanics/auto-fitter/auto electrician not earlier than 24 months of such re-employment, in corresponding rank from the formation concerned;

- (c) have possessed exemplary or very good or good character while in previous service;
  - (d) not have attained the age of 40 years as on 1st day of July of the year in which appointment is made; and
  - (e) have been approved for such re-employment by the Deputy Inspector-General, who may relax any of the conditions specified in this sub-rule, in suitable case, by order in writing.
- (5) To be eligible for transfer or deputation, a serving personnel of a State or Central Police Organisation should -

- (a) have passed auto-fitter/auto electrician/auto mechanic course from any Army, Central Reserve Police Force, Border Security Force or any recognised institution including an Industrial Training Institution;
- (b) hold corresponding rank or be qualified for promotion to such rank in his parent organisation; and
- (c) have been approved for such transfer or deputation by the Deputy Inspector-General.

33. *Recruitment Rules for the post of Naik-Subedar (Motor Transport Officers Course):*

These posts shall be filled by transfer of General duty Naik Subedars who should—

- (a) have ability for the management of medium sized motor transport fleet;
- (b) possess flair for work relating to driving and maintenance of Motor vehicles; and
- (c) have qualified in Motor Transport Officers Course or an equivalent course conducted at any Army or Border Security Force or Central Reserve Police Force or any other recognised institution.

34. *Recruitment Rules for the posts of Riflemen (Armourers):*

(1) These posts shall be filled by transfer of Riflemen who—

- (a) have passed at least class I education certificate or Matriculation or an equivalent examination;
- (b) have put in at least one year's satisfactory service (after attestation) as Riflemen;
- (c) have aptitude for the work of an armourer; and
- (d) have passed ~~basic armourers course from an Army or Border Security Force or Central Reserve Police Force or any other~~ recognised institution.

(2) In case filling of the available posts by method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-services or, ex-Central Police Organisation personnel or by transfer or deputation of serving personnel of State or Central Police Organisations.

(3) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

- (a) have passed basic armourers course from an Army/Border Security Force/Central Reserve Police Force or like institution;
- (b) have been discharged or retired as armourer not earlier than 24 months of such re-employment, from formation concerned;
- (c) have possessed exemplary or very good or good character while in his previous service;
- (d) have not attained the age of 40 years on 1st day of July of the year in which appointment is made;

(e) have been approved for such re-employment by the Deputy Inspector-General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

(4) To be eligible for deputation or transfer, a serving personnel of a State or Central Police Organisation should—

- (a) have passed basic armourer course from an Army, Border Security Force, Central Reserve Police Force or any other recognised institution;
- (b) have worked as an armourer for a period or at least one year; and
- (c) have been approved for such deputation or transfer by the Deputy Inspector-General.

35. Recruitment Rules for the posts of Naik (Armourers):

(1) These posts shall be filled by promotion, on selection basis, from amongst Riflemen Armourers who—

- (a) have put in at least 3 years satisfactory service as Armourer;
- (b) have passed armourers upgradation course from an Army, Border Security Force, Central Reserve Police Force or any other recognised institution;

Provided that the Deputy Inspector-General may waive the condition of passing upgradation course for a person, who is recommended by the Departmental Promotion Committee as otherwise fit for promotion and is exceptionally good in armourer's work.

(2) The Departmental Promotion Committee for the promotion specified in sub-rule (1) shall be the same as is specified in sub-rule (2) of Rule 29.

(3) In case filling of the available post by method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-services or ex-Central Police Organisations personnel or by deputation or transfer of serving personnel of State or Central Police Organisations.



(4) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

- (a) have retired or discharged as armoured, not earlier than 24 months of such re-employment, in corresponding rank or a lower rank in which case he should have put in at least 7 years service as Armourer, in formation concerned;
- (b) have possessed exemplary or very good or good character while in his previous service;
- (c) not have attained the age of 40 years as on 1st day of July of the year in which appointment is made; and
- (d) have been approved for such re-employment by the Deputy Inspector-General, who may relax any one of the conditions specified in this sub-rule, in suitable cases, by order in writing.

(5) To be eligible for transfer or deputation, a personnel of Central Police Organisation should—

- (a) hold corresponding rank or be qualified for promotion to such rank in his parent organisation; and
- (b) have been approved for such transfer or deputation by the Deputy Inspector-General.

36. *Recruitment Rules for the posts of Havildar (Armourers):*

(1) These posts shall be filled by promotion, on selection basis, from amongst Naik Armourers who have—

- (a) put in at least 3 years satisfactory service as Naik Armourer; and
- (b) passed armourer upgradation course from an Army, Border Security Force, Central Reserve Police Force or any other recognised institution;

Provided that the Deputy Inspector-General may waive the condition of passing upgradation course for a person, who is recommended by the Departmental Promotion Committee as otherwise fit for promotion and exceptionally good in armourer's work.

(2) The Departmental Promotion Committee for the promotions specified in the sub-rule (1) shall be the same as is specified in sub-rule (2) of Rule 29.

(3) In case filling of the available posts by method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-services or ex-Central police Organisation personnel or by deputation or transfer of the personnel of State or Central Police Organisations.

(4) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

- (a) have retired or discharged as Armourer not earlier than 24 months of such re-employment, in corresponding rank or in a lower rank in which case he should have served as an Armourer for a period of at least 12 years, in formation concerned;



- (b) have possessed exemplary or very good or good character while in his previous service ;
- (c) not have attained the age of 40 years as on 1st day of July of the year in which appointment is made ; and
- (d) have been approved for such re-employment by the Deputy Inspector-General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

(5) To be eligible for transfer or deputation, a personnel of State or Central Police Organisation should—

- (a) hold corresponding rank or be qualified for promotion to such rank in his parent organisation ; and
- (b) have been approved for such transfer or deputation by the Deputy Inspector-General.

37. *Recruitment Rules for the posts of Havildar (Clerk) :*

(1) These posts shall be filled by transfer from amongst general duty Havildar failing which from amongst Naiks, failing which from amongst Lance Naiks and failing which from amongst Riflemen, who—

- (a) are willing for such transfer ;
- (b) have passed at least matriculation or an equivalent examination ;
- (c) possess minimum speed of 30 words per minute in English typing ;
- (d) have put in at least 2 years service in the Rifles ; and
- (e) have been approved for such transfer by the Deputy Inspector-General.

(2) In case filling up of the posts by method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel or by direct recruitment.

(3) To be eligible for re-employment, an ex-service or ex-Central Police Organisation personnel should—

- (a) have retired or discharged, not earlier than 24 months of such re-employment, in corresponding or higher clerical rank, from formation concerned ;
- (b) have possessed exemplary or very good character while in previous service ;
- (c) not have attained the age of 40 years as on 1st day of July of the year in which appointment is made ; and
- (d) have been approved for such re-employment by the Deputy Inspector-General who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

- (4) Direct Recruitment shall be made from amongst person who—
- (a) have passed at least matriculation or an equivalent examination;
  - (b) have minimum speed of 30 words per minute in English typing;
  - (c) are within age group of 18-25 years as on 1st day of July of the year in which advertisement for recruitment is made;
  - (d) possess chest and height measurements as are specified for recruitment as Riflemen in Rule 25;
- and
- (e) should have qualified in such physical, written and oral tests as may be prescribed by the Inspector General.

(5) The Deputy Inspector-General may relax, by order in writing any or all the qualifications/conditions specified at item (c) and (d) of sub-rule (4) in suitable cases.

(6) The Board for making the recruitment specified in sub-rule (4) shall consist of the Deputy Inspector-General, Commandant of the Battalion concerned and Deputy Commandant of the Battalion, concerned and when Deputy Commandant is not available the senior most Assistant Commandant of the Battalion, concerned.

(7) The Inspector-General may lay down, by order in writing, the procedure for screening of candidates considered for recruitment under sub-rule (4).

(8) The persons recruited under sub-rule (4) shall be liable to discharge, without compensation, if they fail to complete within 12 months of their recruitment, such training in drill, weapons, office procedure and accounts as may be laid down by the Inspector-General by order in writing.

### 38. Recruitment Rules for the posts of Naib Subedar (Stenographer):

(1) These posts shall be filled by promotion on selection basis, from amongst Havildars (Clerk) who—

- (a) have put in at least 3 years service as Havildar clerks; and
- (b) possess minimum speed of 80 words per minute in English Shorthand writing and 40 words per minute in English typing.

(2) The Departmental Promotion Committee for promotion specified in sub-rule (1) shall consist of—

- (a) The Deputy Inspector-General; and
- (b) Two Officers of the rank of Commandant as may be nominated by the Inspector-General.

(3) In case filling of these posts by method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel or by deputation or transfer

of serving personnel of State or Central Police Organisations or Tripura Government Stenographers Service or by direct recruitment.

(4) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

- (a) have retired or discharged as a Stenographer, not earlier than 24 months of such re-employment as a Stenographer in corresponding clerical rank from formation concerned.
- (b) have possessed exemplary or very good character while in his previous service;
- (c) not have attained the age of 47 years as on 1st day of July of the year in which appointment is made; and
- (d) have been approved for such re-employment by the Inspector-General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing:

(5) To be eligible for deputation or transfer, a personnel of a State or Central Police Organisation or Tripura Government Stenographers service should—

- (a) hold the rank/post of Stenographer in his parent organisation.
- (b) possess high proficiency in English typing and shorthand; and
- (c) should have been approved for such transfer or deputation by the Inspector-General.

(6) A personnel on deputation or transfer mentioned in sub-rule (5) shall have to undergo such training in weapons and drill as prescribed by the Inspector General within a period of 12 months, failing which the individual concerned shall be liable to reversion to his parent organisation; provided that such training will not be necessary for a person who has received similar training elsewhere earlier.

(7) Direct recruitment shall be made from amongst persons who:—

- (a) have passed at least Intermediate or equivalent examination;
- (b) have minimum speed of 80 words per minute in English Shorthand writing and 40 words per minute in English typing.
- (c) are within the age group of 18 to 30 years as on 1st day of July of the year in which advertisement for recruitment is made;
- (d) should have experience of at least two years as a Stenographer in a Government or Private establishment;
- (e) possess height and chest measurements as are specified for recruitment as Riflemen in Rule 25 and
- (f) should have qualified in such physical, written and oral tests as may be prescribed by the Inspector General.

(8) The Inspector-General may relax by order in writing the conditions specified at item (d) and (e) of sub-rule (7) in suitable cases.

(9) The Board for making the recruitment specified in sub-rule (7) shall consist of the Officer specified in sub-rule (2).

(10) The Inspector General may lay down, by order in writing, the procedure for screening of candidates considered for recruitment under sub-rule (7).

(11) The persons recruited under sub-rule (7) shall be liable to discharge, without compensation, if they fail to complete within 12 months of their recruitment such training in drill, weapons and office procedure as may be laid down by the Inspector-General.

9. *Recruitment, Rules for the posts of Naib Subedar (Clerks).*

(1) These posts shall be filled, by promotion, on the basis of seniority, subject to rejection of unfit, from amongst Havildar Clerks of the files who have—

- (a) put in at least 5 years service as Havildar Clerks and
- (b) passed such examination in office procedure and accounts as may be laid down by the Inspector-General by order in writing.

(2) The Departmental promotion committee for the promotion specified in sub-rule (1) shall be the same as is specified in sub-rule (2) of rule 38.

(3) In case filling of these posts by method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-servicemen of Central Police Organisation personnel or by deputation or transfer of serving personnel of State or Central Police Organisation.

(4) To be eligible for re-employment, an ex-servicemen of Central Police Organisation personnel should—

- (a) have retired or discharged as clerk not earlier than 24 months of such re-employment in corresponding rank or as a Havildar clerk or as Assistant Sub-Inspector of Police Clerk in which case he should have put in at least 10 years service as Havildar Clerk or Assistant Sub-Inspector of Police clerk in the information concerned.
- (b) have possessed exemplary or very good character file in his previous service;
- (c) not have attained the age of 47 years on 1st day of July of the year in which appointment is made; and
- (d) have been approved for such re-employment by the Inspector-General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

(5) To be eligible for deputation or transfer, a personnel of a State or Central Police Organisation should—

- (a) hold the rank/post of an upper Division Clerk in his parent Organisation; and
- (b) have been approved for such transfer or deputation by the Inspector-General.

(6) The persons appointed by deputation or transfer mentioned in sub-rule (5) shall be subject to the same liability for undergoing training as is specified in sub-rule (6) of rule 38.

40. *Recruitment Rules for the posts of Naib Subedar (Accountant).*

(1) The posts shall be filled by promotion, on selection basis, from amongst Naib Subedar Clerks who

(a) have put in at least 3 years service as Naib Subedar Clerks, and

(b) have passed such examination in Accounts as may be laid down by the Inspector General by order in writing.

(2) The Departmental Promotion Committee for promotions specified in sub-rule (1) shall be the same as is specified in sub-rule (2) of rule 38.

(3) In case filling of these posts by method specified in sub-rule (1) is not possible, the posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel or by transfer or deputation of serving personnel of State or Central Police Organisations.

(4) To be eligible for re-employment, an ex-services or ex-Central Police organisation personnel should—

(a) have retired or discharged as Accountant, not earlier than 24 months of such re-employment, in corresponding or higher Clerical rank or as Assistant Sub-Inspector of Police/Havildar Accountant in which case he should have put in at least 10 years service in the rank concerned;

(b) have possessed exemplary or very good character while in his previous service;

(c) not have attained the age of 47 years as on 1st day of July of the year in which appointment is made; and

(d) have been approved for such re-employment by the Inspector General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

(5) To be eligible for transfer or deputation, a personnel of a State or Central Police organisation should—

(a) hold the rank/post of an Accountant in his parent Organisation; and

(b) have been approved for such transfer or deputation by the Inspector General.

(6) The persons appointed by deputation or transfer mentioned in sub-rule (5) shall be subject to the same liability for undergoing training as is specified under sub-rule (6) of rule 38.

41. *Recruitment Rules for the posts of Naib Subedar (Head Clerk).*

(1) These posts shall be filled by transfer of Naib Subedars (Accountants) according to Seniority, failing which, by promotion on the

basis of selection from amongst Naib Subedar (Clerks) who have put in at least 5 years service as Naib Subedar Clerks.

(2) The Departmental Promotion Committee for the promotions specified in sub-rule (1) shall be the same as is specified in sub-rule (2) of rule 29.

(3) In case filling of these posts by method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel or by transfer or deputation of serving personnel of State or Central Police Organisations.

(4) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

(a) have retired or discharged as Head Clerk not earlier than 24 months of such re-employment in corresponding or higher clerical rank ;

(b) have possessed exemplary or very good character while in his previous service ;

(c) not have attained the age of 47 years as on 1st day of July of the year in which appointment is made ; and

(d) have been approved for such re-employment by the Inspector-General, who may relax any of the conditions mentioned in this sub-rule, in suitable cases, by order in writing.

(5) To be eligible for transfer or deputation, a personnel of State or Central Police Organisation should—

(a) hold the rank or post of Accountant or Head Clerk in his parent Organisation ; and

(b) have been approved for such transfer or deputation by the Inspector General.

(6) The persons appointed by deputation or transfer mentioned in the sub-rule (5) of this rule shall be subject to the same liability for undergoing training as is specified under sub-rule (6) of rule 38.

#### 42. *Recruitment Rules for the posts of Naik Gd. III Wireless Operations.*

(1) These posts shall be filled by transfer from amongst Naiks, failing which, Lance Naik, failing which Riflemen who have passed—

(a) Matriculation or equivalent examination with English as one of the subjects ; and

(b) Grade III of Wireless Operator's proficiency standard.

(2) In case filling of the posts by method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel or by deputation or transfer of the serving personnel of State or Central Police Organisations.

(3) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

- (a) have retired or discharged, not earlier than 24 months of such re-employment, in corresponding rank from signal/radio set-up of the formation concerned;
- (b) have passed grade III of Wireless operators proficiency standard before discharge or retirement;
- (c) have possessed exemplary or very good or good character while in his previous service;
- (d) have not attained the age of 40 years as on 1st day of July of the year in which appointment is made; and
- (e) should have been approved for such re-employment by the Deputy Inspector-General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

(4) To be eligible for transfer or deputation, a personnel of State or Central Police Organisation should—

- (a) hold corresponding rank in the signal set-up of his parent Organisation;
- (b) have passed Grade III wireless Operators proficiency standard; and
- (c) have been approved for such transfer or deputation by the Deputy Inspector-General.

43. *Recruitment Rules for the posts of Havildar Grade-II Wireless Operators.*

(1) These posts shall be filled by promotion, on the basis of seniority subject to rejection of unfit, from amongst Naik Grade III Wireless Operators who have passed Grade II Wireless Operator's proficiency standard.

(2) The Departmental Promotion Committee specified in sub-rule (1) of this rule shall consist of—

- (a) Commandant of the Battalion concerned;
- (b) Deputy Commandant of the Battalion concerned and when the Deputy Commandant is not available, the senior-most Assistant Commandant of the Battalion concerned; and
- (c) a Deputy Superintendent of Tripura Police Radio Organisation, as may be detailed by the Superintendent of Police of that Organisation.

(3) In case filling of these posts by method specified in sub-rule (1) is not possible, these posts may be filled by re-employment or the ex-services or ex-Central Police Organisation personnel or by deputation or transfer of the personnel of State or Central Police organisations.

(4) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

- (a) have retired or discharged, not earlier than 24 months of such re-employment, in corresponding rank from signal set-up of formation concerned;

- (b) have passed grade II Wireless Operators proficiency standard before discharge or retirements;
- (c) have possessed exemplary or very good character in this previous service;
- (d) have not attained the age of 40 years as on 1st day of July of the year in which appointment is made;
- (e) should have been approved for such re-employment by the Deputy Inspector General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

(5) To be eligible for deputation or transfer, a personnel of a State or Central Police Organisation should—

- (a) hold corresponding rank in signal set-up of his parent organisation or be qualified for promotion to such rank;
- (b) should have passed Grade II Wireless Operator's proficiency standard; and
- (c) have been approved for such transfer or deputation by the Deputy Inspector-General.

#### 44. Recruitment Rules for the posts of Naib-Subedar (Supervisor Grade-I).

(1) These posts shall be filled by promotion, on selection based from amongst Havildar Grade II Wireless Operators of the Rifles who—

- (a) have put in at least three years service as grade-II Operators and
- (b) passed Grade I Wireless Operator's proficiency standard.

(2) The Departmental Promotion Committee specified in sub-rule (1) shall consist of—

- (a) the Deputy Inspector General.
- (b) the Superintendent of Police, Tripura Field Organisation
- (c) a Commandant of a Tripura State Rifles attalion.

(3) In case filling of the posts by method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-servicemen or ex-Central Police Organisation personnel or by deputation or transfer of personnel of State or Central Police Organisation.

(4) To be eligible for re-employment, an ex-servicemen or ex-Central Police Organisation personnel should—

- (a) have retired or discharged, not earlier than 24 months of service re-employment, in corresponding rank from signal set-up of formation concerned;
- (b) have passed grade I Wireless Operators proficiency standard before discharge or retirement;
- (c) have possessed exemplary or very good character in previous service;



- (d) have not attained the age of 47 years on 1st day of July of the year in which appointment is made; and
  - (e) should have been approved for such re-employment by the Deputy Inspector General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.
- (5) To be eligible for deputation or transfer, a personnel of a State or Central Police Organisation should—
- (a) hold corresponding rank or be qualified for promotion to such rank in signal set-up of his parent organisation;
  - (b) should have passed Grade II Wireless Operators proficiency standard; and
  - (c) have been approved for such transfer or deputation by the Inspector General.

45. *Recruitment Rules for the posts of Havildars (Engine Fitters):*

- (1) These posts shall be filled by direct recruitment from amongst persons who—
- (a) are within age group of 18 to 25 years as on 1st day of July of the year in which advertisement for recruitment is made;
  - (b) possess chest and height measurements as are prescribed in clauses (c) and (d) of sub-rule (1) of rule 25 for recruitment as Riflemen;
  - (c) have passed matriculation or equivalent examination;
  - (d) possess a certificate in the trade of Engine Fitters or auto-fitters or electricians from an Industrial Training Institute;
  - (e) have acquired good proficiency in handling of diesel and petrol engines or electrical equipment; and
  - (f) should have qualified in such physical, written and oral tests as may be prescribed by the Inspector-General.
- (2) The board for making recruitment specified in sub-rule (1) shall consist of officers mentioned in sub-rule (2) of rule 43.
- (3) The procedure for screening of the candidates considered for recruitment specified in sub-rule (1) shall be laid down by the Inspector General by order in writing.
- (4) The persons recruited under sub-rule (1) shall be liable to discharge, without compensation, if they fail to pass such training in-drill and weapon as may be laid down by the Inspector General by order in writing.
- (5) Notwithstanding the foregoing provisions of this rule, the posts may be filled by re-employment of ex-services or ex-Central Police Organisations personnel or by deputation of serving personnel of State or Central Police Organisations.
- (6) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

- (a) have retired, not earlier than 24 months of such re-employment, as an Engine Fitter from signal set-up of formation concerned;
  - (b) have possessed exemplary or very good or good character while in previous service;
  - (c) have acquired good proficiency in the work of Engine Fitter in a signal or Radio set-up; and
  - (d) not have attained the age of 40 years on 1st day of July of the year in which appointment is made; and
  - (e) have been approved for such re-employment by the Deputy Inspector-General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.
- (7) To be eligible for transfer or deputation, a person of a State or Central Police Organisation should—
- (a) be serving as an Engine Fitter in corresponding rank or be qualified for promotion to such rank in signal set-up of his parent organisation; and
  - (b) have been approved for such transfer or deputation by the Deputy Inspector General.

46. *Recruitment Rules for the posts of Havildars (Radio-Technicians).*

(1) These posts shall be filled by transfer from amongst Havildars failing which Naiks and failing which Lance Naiks and failing which Riflemen who have passed—

- (a) Marticulation or equivalent examination with English as one of the subjects; and
- (b) Grade III Radio technician proficiency standard.

(2) In case filling of the posts by method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel or by deputation or transfer of serving personnel of State or Central Police Organisation or by direct recruitment.

(3) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

- (a) have retired or discharged, not earlier than 24 months of such re-employment, as a Radio technician from formation concerned;
- (b) have passed grade III Radio technicians proficiency standard while in previous services;
- (c) have possessed exemplary or very good or good character while in previous services;
- (d) not have attained the age of 40 years as on 1st day of July of the year in which appointment is made; and

- (e) have been approved for such re-employment by the Deputy Inspector General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.
- (4) To be eligible for appointment by transfer or deputation a personnel of State or Central Police Organisation should—
  - (a) be serving as Radio technician in corresponding rank or be qualified for promotion to such rank in his parent Organisation;
  - (b) have passed grade III Radio technicians proficiency standard; and
  - (c) have been approved for such deputation or transfer by the Deputy Inspector General.
- (5) To be eligible for direct recruitment as Havildar Radio technician, a person should—
  - (a) be within age group of 18 to 25 years as on 1st day of July of the year in which advertisement for recruitment is made;
  - (b) possess height and chest measurements as are specified in clauses (c) and (d) of sub-rule (1) of rule 25 for recruitment as general duty Riflemen.
  - (c) have passed matriculation or equivalent examination;
  - (d) successful completed at least 18 months course of Radio mechanic at an Industrial Training Institute; and
  - (e) should have qualified in such physical, written or oral tests as may be prescribed by the Inspector General.
- (6) The board for making the recruitment specified in sub-rule (5) of this rule shall consist of officers mentioned in sub-rule (2) of Rule 43.
- (7) The procedure for screening of candidates considered for recruitment under sub-rule (5) shall be laid down by the Inspector General.
- (8) The persons recruited under sub-rule (5) shall have to pass, after necessary training, Grade III Radio technicians proficiency standard and such training in drill, weapons as may be laid down by the Inspector General, by order in writing within a period of 2 years of their recruitment.
- (9) The persons recruited under sub-rule (5) shall be liable to discharge, without compensation, if they fail to pass the training mentioned in sub-rule (8).

47. *Recruitment Rules for the post of Radio Subadar (Superior Grade-II Technical).*

- (1) These posts shall be filled by promotion, on selection basis from amongst Havildars (Radio Technicians) who—
  - (a) have put in at least 5 years service as Radio Technician; and
  - (b) have passed Grade II Radio Technician proficiency standard.

(2) The Departmental Promotion Committee for the promotions mentioned in sub-rule (1) shall be as specified in sub-rule (2) of Rule 44.

(3) In case filling of these posts by the method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel or by deputation or transfer of personnel of State or Central Police Organisation.

(4) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

(a) have retired or discharged, not earlier than 24 months of such re-employment, in corresponding rank from signal set-up of formation concerned;

(b) have possessed exemplary or very good character in his previous services;

(c) have passed grade II Radio technicians proficiency standard before discharge or retirement;

(d) not have attained the age of 47 years as on 1st day of July of the year in which appointment is made; and

(e) have been approved for such re-employment by the Inspector-General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

(5) To be eligible for deputation or transfer, a personnel of a State or Central Police Organisation should—

(a) hold corresponding rank or be qualified for promotion to such rank in this parent organisation;

(b) have passed Grade II Radio Technicians proficiency standard; and

(c) have been approved for such transfer or deputation by the Inspector General.

#### 48. *Recruitment Rules for the posts of Subedar (Signal Platoon),*

(1) Such of these posts of Subedars (Communication) as are not filled under proviso to sub-section (3) of section 5 of the Act, shall be filled by promotion on selection basis from amongst Naib-Subedars who—

(a) have passed Grade I of either wireless Operators proficiency standard or Radio technician proficiency standard; and

(b) have put in atleast three years service as Naib Subedars.

(2) The Departmental Promotion Committee for the promotion mentioned in sub-rule (1) shall be as specified in sub-rule (2) of rule 44.

(3) In case filling of these posts by the method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel or by transfer or deputation of serving personnel of State Central Police Organisation.

(4) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

- (a) have retired or discharged, not earlier than 24 months or such re-employment, in corresponding rank from signal set-up of formation concerned;
- (b) have passed grade I of Radio technicians proficiency standard before discharge or retirement;
- (c) have possessed exemplary or very good character in his previous service;
- (d) not have attained the age of 47 years as on 1st day of July of the year in which appointment is made; and
- (e) have been approved for such re-employment by the Inspector-General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

(5) To be eligible for appointment to this post by deputation or transfer, a personnel of State or Central Police Organisation should—

- (a) hold corresponding rank in his parent organisation;
- (b) have passed Grade I Radio Technicians proficiency standard; and
- (c) have been approved for such transfer or deputation by the Inspector-General.

49. *Recruitment Rules for the posts of Band Platoon.*

(1) The posts of Riflemen in the Band Platoon shall be filled by transfer from amongst the general duty Riflemen, who have proficiency in playing of any of the instruments which may comprise the band of the Battalion.

(2) Posts of Naik in the band-platoon shall be filled by promotion from amongst its Riflemen, on the basis of seniority subject to rejection of unfit, who have served for atleast 3 years in a band platoon and possess the proficiency in playing of the concerned instrument.

(3) Posts of Havildars in a Band platoon shall be filled by promotion, from amongst Naiks, on the basis of selection, who have served as Naiks in a Band platoon for atleast 3 years and are proficient musicians.

(4) Posts of Naib Subedars in a Band platoon shall be filled by promotion, on selection basis, from amongst Band Havildars of the Rifles, who have served as Havildars in a Band platoon for atleast 5 years and are highly proficient musicians.

(5) The Departmental Promotion Committee for promotion mentioned in sub-rules (2) and (3) shall consist of—

- (a) Commandant of the Battalion;
- (b) Deputy Commandant of the Battalion and when the Deputy Commandant is not available, the senior most Assistant Commandant of the Battalion; and
- (c) one of the Assistant Commandants of the Battalion as may be nominated by the Commandant.

(6) The Departmental Promotion Committee for the promotion mentioned in sub-rule (4) of this rule shall consist of—



(a) the Deputy Inspector General; and

(b) Two Officers of the rank of Commandant as may be nominated by the Inspector General, of whom one shall be from Tripura State Rifles Battalions.

(7) In case filling of the posts of Riflemen, Naiks, Havildars and Naib Subedar of a Band platoon is not possible by the methods specified in sub-rules (1), (2), (3) and (4), these posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel or by transfer or deputation of the serving personnel of State or Central Police Organisations.

(8) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

(a) have retired or discharged not earlier than 24 months of such re-employment, from the formation concerned as a Bandsmen of corresponding or equivalent rank;

(b) have possessed exemplary or very good character while in previous services;

(c) have not attained the age 40 years (47 years in case of Naib Subedar) as on 1st day of July of the year in which appointment is made; and

(d) have been approved for such re-employment by the Deputy Inspector General who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

Provided that none shall be re-employed as a Naib Subedar of a Band platoon of the Rifles without prior approval of the Inspector General.

(9) To be eligible for appointment to these posts by deputation or transfer a personnel of State or Central Police organisation should—

(a) hold corresponding rank or be qualified for promotion to such rank in a band of his parent organisation; and

(b) have been approved for such deputation or transfer by the Deputy Inspector General; provided that none shall be appointed as a Naib Subedar of a Band platoon of the Rifles by this method without prior approval of the Inspector General

(10) A personnel of a Band platoon is liable to perform all the duties for which a General duty personnel or corresponding rank may be detailed.

(11) A person recruited under this rule shall be required to undergo such training in drill and weapons as may be laid down by the Inspector General within a period of one year failing which he shall be liable to discharge without any compensation.

50. *Recruitment Rules for the post of Riflemen (Male Nurses) and Naiks (Medical Assistants).*

(1) The posts of Riflemen (Male Nurses) and Naik (Medical assistants) shall be filled respectively by transfer of Riflemen and Naiks who have—

- (a) passed II class Education certificate or an equivalent examination; and
- (b) successfully completed training in a Army or BSF or CRPF, or Police or a Rifles hospital in dispensing of a standard medical ~~course for minor ailments, nursing, first aid, and care of patients~~ as may be laid down by order in writing by the Inspector General in consultation with the senior most Medical officer of the Rifles or the Medical Officer-in-charge of Police Hospital at Agartala.

(2) In case filling of the posts of Riflemen (Male Nurses) and Naik (Medical assistant) is not possible by the method specified in sub-rule (1), these posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel or by deputation or transfer of serving personnel of State or Central Police Organisations.

(3) To be eligible for re-employment, an ex-services or ex-Central Police Organisation personnel should—

- (a) have retired or discharged not earlier than 24 months of such re-employment, in a corresponding rank from Medical staff of formation concerned;
- (b) have acquired experience of the work of Nursing orderly or medical assistant in his previous service;
- (c) have possessed exemplary or very good or good character while in his previous service;
- (d) have not attained the age of 40 years on 1st day of July of the year in which appointment is made; and
- (e) have been approved for such re-employment by the Deputy Inspector General, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

(4) To be eligible for appointment to these posts by deputation or transfer, a personnel of a State or Central Police Organisation should—

- (a) hold corresponding rank or be qualified for promotion to such rank in his parent organisation;
- (b) have acquired sufficient experience in the work of Nursing orderly or medical assistant; and
- (c) be approved for such deputation or transfer by the Deputy Inspector General.

51. *Recruitment Rules for the posts of Havildars in Medical Platoon.*

(1) These posts shall be filled by transfer from amongst Havildars who are proficient in the work of a Dresser or a Medical assistant or a Nursing orderly.

(2) In case filling of these posts by method specified in sub-rule (1) is not possible, these posts may be filled by promotion, on selection basis, from amongst Naik (Medical assistant) who—

- (a) have passed class-I Education certificate or an equivalent examination; and
  - (b) served as Naik Medical assistant for at least for a period of 5 years.
- (3) The Departmental Promotion Committee for promotion mentioned in sub-rule (2) shall consist of -
- (a) Commandant of the Battalion;
  - (b) Deputy Commandant of the Battalion and when the Deputy Commandant is not available, the senior most Assistant Commandant of the Battalion; and
  - (c) a Medical Officer of the Battalion and when a Medical Officer of the Bn., is not available, one of the Medical Officer of the Rifles or Police Hospital as may be nominated by the Inspector General.
- (4) In case filling of these posts by methods specified in sub-rules (2) and (3) is not possible, these posts may be filled by re-employment of ex-services or ex-Central Police Organisation personnel or by transfer or deputation of serving personnel of State or Central Police Organisations.
- (5) To be eligible for re-employment, ex-services or ex-Central Police Organisation personnel should -
- (a) have retired not earlier than 24 months of such re-employment, in a corresponding rank from Medical staff of the formation concerned;
  - (b) have acquired good proficiency in the work of Pharmacist or a dresser or a Nursing orderly in his previous service;
  - (c) have possessed exemplary or very good or good character while in his previous service;
  - (d) have not attained the age of 40 years as on 1st day of July of the year in which appointment is made; and
  - (e) have been approved by the Deputy Inspector General for such re-employment, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.
- (6) To be eligible for appointment to these posts by deputation or transfer, a personnel of a State or Central Police organisation should -
- (a) hold corresponding rank or be qualified for promotion to such rank in his parent organisation;
  - (b) have acquired good proficiency in the work of a Pharmacist dresser or Nursing orderly; and
  - (c) have been approved for such transfer or deputation by the Deputy Inspector General.

52. *Recruitment Rules for the post of Naib Subedar (Compounder).*

- (1) These posts shall be filled by re-employment of ex-services/ ex-Central Police Organisation personnel or by transfer or deputation of



the serving personnel of a State or Central Police Organisation or a Department of the Government of Tripura.

(2) To be eligible for re-employment, an ex-service or ex-Central ~~Police Organisation personnel should—~~

- (a) have retired not earlier than 24 months of such re-employment as a Compounder or Pharmacist in corresponding or in the rank of a Havildar (Pharmacist/Compounder) in which case he should have served as Havildar (Compounder/Pharmacist) for a period of atleast seven years;
- (b) have possessed exemplary or very good character while in his previous service;
- (c) have not attained the age of 47 years as on 1st day of July of the year in which appointment is made; and
- (d) have been approved by the Inspector General for such re-employment, who may relax any of the conditions specified in this sub-rule, in suitable cases, by order in writing.

(3) To be eligible for appointment to these posts by transfer or deputation, a person should—

- (a) held corresponding rank or be qualified for promotion to such rank or have served atleast as grade II Pharmacist for seven years, and
- (b) have been approved for such deputation or transfer by the Inspector General.

(4) In case filling of these posts by method specified in sub-rule (1) is not possible, these posts shall be filled by direct recruitment from amongst persons who—

- (a) are below 30 years in age as on 1st day of July of the year in which advertisement for recruitment is made;
- (b) possess chest and height measurements prescribed for recruitment in clauses (c) and (d) sub-rule (1) of rule 25 for recruitment as Riflemen under these rules;
- (c) possess a Diploma in Pharmacy from a recognised Institution;
- (d) have worked atleast for a period of three year as Pharmacist, preferably in a regular Hospital;
- (e) should qualify in such physical, written and oral tests as may be prescribed by the Inspector General.

(5) Board for making recruitment specified in sub-rule (4) shall consist of:—

- (a) the Deputy Inspector General;
- (b) the Medical officer In-charge of Police Hospital at Agartala and
- (c) A commandant of a Tripura State Rifles Battalion as may be nominated by the Inspector General.

(6) The Inspector General may relax any of the conditions specified in sub-rule (4) in suitable cases, by order in writing.

(7) The persons recruited under sub-rule (4) shall be liable to be discharged from service, without compensation, if they fail to pass such training in drill, and weapons within a period of 12 months of their recruitment, as may be laid down by an order in writing by the Inspector General.

53. *Recruitment Rules for the post of Subedar Medical Platoon:—*

(1) These posts may be filled by re-employment of ex-service personnel who satisfy the following conditions:—

(a) should have retired not earlier than 24 months of such re-employment from medical Corps in corresponding rank or in the rank of Naib Subedar in which case should have put in atleast 8 years service as Naib Subedar;

(b) should have possessed exemplary or very good character while in his previous rank;

(c) should not have attained the age of 47 years as on 1st day of July in the year in which appointment is made; and

(d) should have been approved for such re-employment by the Inspector General, who may relax any of the conditions specified in this sub-rule in suitable cases, by order in writing.

(2) In case filling of the post by method specified in sub-rule (1) is not possible, these posts may be filled by transfer from amongst General duty Subedars.

54. *Recruitment Teams:—*

(1) Recruitment for the posts of Enrolled Followers and Riflemen, shall be made at such places in India as may be determined by the Inspector General by deputing Recruitment teams to these places;

(2) The method of screening to be adopted by the Recruitment teams for making selection for the posts of Enrolled Followers and Riflemen shall be laid down by order in writing by the Inspector General.

(3) A recruitment team shall consist of three officers (including subordinate officer) as may be nominated by the Inspector General. Provided that there shall be at least one officer of the rank of assistant Commandant provided also that none of the officers of the team shall be below the rank of a Subedar.

(4) The persons selected by a recruitment team for appointment as Enrolled Followers or Riflemen, as the case may be, shall be got medically examined locally.

(5) The persons found medically fit shall be despatched (through shortest route and in lowest class of accommodation) to the Battalion Headquarters, under the charge of a subordinate officer, who shall ensure that these persons, while in transit conduct themselves with due decorum and discipline.

(6) The expenditure on medical examination and journey, mentioned in sub-rules (4) and (5) as also expenditure on feeding of these persons at the rate not exceeding rupees four per meal per head subject

the condition that total expenditure on this account per day per head, shall not exceed Rs. 8/- while they are in transit shall be borne by the State Government.

(7) The Inspector General may sanction required advance for each recruiting team to enable it to defray expenditure on publicity to be given in the programme of recruitment the examination mentioned in sub-rule (4) and fare to be paid from place of their selection to the Battalion headquarters, and feeding of these persons while in transit.

(8) If the recruiting team is headed by an Officer below the rank of Commandant, the persons selected by such team shall be produced on arrival at Battalion Headquarters before the Commandant who may reject any of these persons not found fit or suitable by him for appointment to the post concerned.

(9) Persons rejected by the Commandant under sub-rule (8) shall be paid fare for their return journey and feeding expense at the rates mentioned in sub-rule (5) and (6).

55. *Board for Recommending Ex-services/Ex-Central Police Organisation personnel for re-employment and serving personnel for appointment by Deputation or Transfer:—*

(1) For all posts of Lance Naik, Naik and Havildar, the Board shall consist of:—

(a) Commandant.

(b) Deputy Commandant, when the Deputy Commandant is not available, an Assistant Commandant of the Battalion concerned as may be nominated by Commandant.

(c) One of the subordinate officers (but not below the rank of Subedar) of the Battalion concerned as may be nominated by the Commandant.

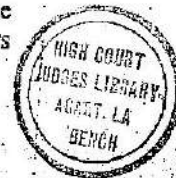
(2) For all posts of and above the rank of Naib Subedar the Board shall consist of:—

(a) The Deputy Inspector General and

(b) two officers of the rank of Commandant as may be nominated by the Inspector General, one of whom should belong to Tripura State Rifles.

(3) The concerned Commandant or the Deputy Inspector General, ~~may also be nominated by the Inspector General or Tripura Police~~ assist Board mentioned respectively in sub-rules (1) (2) in selection of personnel for technical or specialist cadres, such as Wireless.

*Explanation:—*Recruitment from Ex-services or ex-Central Police Organisation personnel for the posts of Riflemen, and Enrolled followers shall be through recruitment teams provided in rule 54.



56. *Provisions of expenses for persons summoned for selection for appointment to the post of and above the rank of Lance Naik*

Persons summoned for interview for appointment to the post of and above the rank of Lance Naik ~~may be reimbursed fare for the lowest class of accommodation by shortest route for journey from the place of their residence to the place where such interview is held and vice versa provided the distance between two places mentioned above is not less than 400 k. m. one way.~~

57. *Power to relax:—*

Where the State Government is of opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing, relax any of the provisions of these rules in respect of any class or category of person.

58. *Removal of Doubts.*

Where any doubt arises as to the interpretation of these rules, it shall be referred to State Government for decision.

59. *Removal of Difficulties:—*

If any difficulty arises in giving effect to any of the provision of these rules, the State Government may by order do any thing, not inconsistent with the provisions of these rules, which appear to it necessary for the purpose of removing the difficulty.

By order of the Governor,

P. R. ACHARJEE

Under Secretary,  
Govt. of Tripura.

APPENDIX-I

(See rule-7)

ORGANISATIONAL CHART 1 BN.  
TRIPURA STATE RIFLES (TSR)

|                   |   |
|-------------------|---|
| Bn. Organisation  |   |
| Commandant        | —1  |
| Dy. Commandant    | —1  |
| Asstt. Commandant | —1 (Adjt.)  |
| Subedar           | —1 (Sub-Maj)  |
| N/Subadar         | —2 (N/Sub Adj —1, N/Sub. Int—1)   |
| Havildar          | —7 (BHN —1, Regimental Police —1, Intelligence—2<br>Qr. Guard—2, Protection Sec—1)  |
| Naik              | —5 (Qr. Guard—2, Regimental Police—1, Kote—1 Protection<br>Section—1)   |
| L/NK<br>Riflemen  | —2 (Qr. Guard)<br>—43 (Kote—2, Runner —4, Bugler—2, Qr. Guard—12, Reg.<br>Police—8, Protection Section—9, Security Aids—6). |
| Ministerial Staff | —13 (Naib Sub-Head Clerk—1, Naib Sub, Accountant—1,<br>Naib Sub (Steno—1, Naib Subedar-Clerk—4), Hav Clerks—6)              |

ADMN. COY H. Q.

|                   |  |
|-------------------|--|
| Asstt. Commandant | —1 (Coy. Comdr. Q/M)                                 |
| Subedar,          | —1 (Coy 2 i/c)                                       |
| Havildar          | —3 (CHM, CQMH, Writer)                               |
| Naik              | —2 (Kote, Pay)                                       |
| Riflemen          | —5 (Security Aides—2, Runner—2, Storemen—1, Kote—1). |

TRANSPORT PLATOON :

|           |  |
|-----------|--|
| N/Subedar | —1 (Pl. Comdr)   |
| Havildar  | —8 (HM—1, Store—1, Pol—1, Auto Tech—2, Driver—3)         |
| Naik      | —9 (Auto Tec—2, Driver —8)                               |
| L/NK      | —9 (Auto-Tech—1, Driver—8)                               |
| Riflemen  | —26 (Driver—21, Despatch-Rider —3, Auto Tech—2           |
| Follower  | —4 (Cleaner/Helpers—1, Welder —1, Painter 1 Carpenter—1) |

BAND PLATOON.

|           |                              |
|-----------|------------------------------|
| Naib Sub. | —1 (Pl. Comdr./Band Master). |
| Hav.      | —2 (Band—2 i/c, Store Hav.)  |
| Naik      | —3                           |
| Riflemen  | —22                          |

MEDICAL PLATOON

|                 |   |
|-----------------|---|
| Medical Officer | —1  |
| Subedar         | —1 Admn. Z i/c)                                   |
| N/Subedar       | —1 (Compounder),                                  |
| Hav.            | —3 (Dresser—1, Male Asstt.—1, Store—1)            |
| L/NK (Med)      | —6 (1 for each Rifle Coy)                         |
| Riflemen        | —4 (Male Nurse)                                   |
| Followers       | —8 (Cook/Water Carrier—2, Ward Boy—4, Sweeper—2). |

|   |   |
|---|---|
| N/Sub<br>Havildar   | QM PLATOON.   |
| Naik<br>Riflemen  | -1 (Pl. Comdr./QM),<br>-6 (Bazooka, Arms Ammn, Clothing, Misc. Ammn,<br>Sanitation),<br>-1 (Armourer)<br>-22 (Storeman-Ration--2, Arms/Ammn--2, Clothing--2 M<br>2, Armourer 2) Trademan-Tailor--2, Cobler 2, Carpenter<br>-2 Painter-1, Blacksmith-1, Plumber-1, Electrician-<br>Mason-2,<br>-16 (Barber--2, Dhobi--3, Cook/Water Carrier/Masalchi-<br>Sweeper--3. |
| Enrolled Followers  |   |
| Subedar<br>N/Subedar  | SIGNAL PLATOON.   |
| Havildar (R/Tech)<br>Hav (Opr) Gd--II<br>Hav (DF)<br>Naik (Opr) GDI-III<br>Riflemen<br>Follower | -1 (Pl. Comdr)<br>-3 (Supervisor Gd I-2, Operational) Supervisor Grade<br>-1)<br>-8 (6 for Coy & 2 for HQ)<br>-16 (12 for Coy & 4 for HQ)<br>-7 (16 for Coy & 1 for HQ)<br>-18 (for 18 Pl.)<br>-6 (Store, Security & Messenger)<br>-2 (Workshop Helper).  |
| Subedar<br>N/Subedar<br>Havildar<br>Naik<br>L/NK<br>Riflemen<br>Enrolled Follower               | 3 MORTAR PLATOON.   |
| Asstt. Comdr.<br>Subedar<br>Havildar<br>Riflemen<br>Naiks<br>Enrolled Followers                 | -1 (Pl. Comdr)<br>-1 (Mor. Section Comdr)<br>-3 (Detachment Comdr. 2) Protection Comdr--1),<br>-3 (Detachment--2 i/c--2, Protection--2 i/c--1)<br>-1 (Protection Section)<br>-17 (Mortar Detachment -8, Protection--9<br>-2 (Cook/Water Carrier).   |
| N. Subedar<br>Hav.<br>Riflemen<br>Followers   | RIFLES COYS (6)<br>Coy Hours.   |
|   | -1 (Coy Comdr)<br>-1 (Coy 2 i/c)<br>-3 (CHM, Writer/COMH)<br>-6 (Security aids--2, Storeman (1) -I.R--3)<br>-2 (Kote Pay)<br>-3 (Barber -1,<br>Sweeper -1,<br>Dhobi 1).   |
|   | PLATOON HQRS  |
|   | -1 (Pl. Comdr),<br>-1 (Pl. Hav/2 OR DET COMDR),<br>-2 (2" Mor Numbers<br>-3 (Cook/Water carrier Masalchi)   |

ADM COY

|                         | AC       | MO       | Sub.     | N/Sub    | Hav.      | NK        | L/NK      | Rfn Men    | End. Followers | Total      |
|-------------------------|----------|----------|----------|----------|-----------|-----------|-----------|------------|----------------|------------|
| Adm. Coy Har.           | 1        | —        | 1        | —        | 3         | 2         | —         | 6          | 4              | 17         |
| QM Pl.                  | —        | —        | —        | 1        | 6         | 1         | —         | 22         | 16             | 46         |
| Signal Pl.              | —        | —        | 1        | 3        | 31        | 18        | —         | 6          | 2              | 61         |
| TPT Pl.                 | —        | —        | —        | 1        | 8         | 9         | 9         | 29         | 4              | 60         |
| Band Pl.                | —        | —        | —        | 1        | 2         | 3         | —         | 22         | —              | 20         |
| Mdl. Pl.                | —        | 1        | 1        | 1        | 3         | 6         | —         | 4          | 8              | 24         |
| 3" Mor. Pl.             | —        | —        | 1        | 1        | 3         | 3         | 1         | 17         | 2              | 28         |
| <b>Total In ADM Coy</b> | <b>1</b> | <b>1</b> | <b>4</b> | <b>8</b> | <b>56</b> | <b>42</b> | <b>10</b> | <b>106</b> | <b>36</b>      | <b>264</b> |

BN HQR.

|                |            |
|----------------|------------|
| Commandant     | —1         |
| Dy. Commandant | —1         |
| Asstt. Comdt.  | —1         |
| Subedar        | —1         |
| N/Subedar      | —9         |
| Havildar       | —13        |
| Naik           | —5         |
| L/NK           | —2         |
| Rifemen        | —43        |
| <b>Total</b>   | <b>—70</b> |

SECTION.

|              |                 |
|--------------|-----------------|
| Havildar     | —1 (Sec. Comdr) |
| LMG Group    |                 |
| L/NK         | —1 Comdr        |
| Rifemen      | —2              |
| 3" Mor. Pl.  |                 |
| Subedar      | —1              |
| N/Subedar    | —1              |
| Havildar     | —3              |
| Naik         | —3              |
| L/NK         | —1              |
| Rifemen      | —17             |
| Followers    | —2              |
| <b>Total</b> | <b>—28</b>      |

RIFLE COYS.

|               |              |
|---------------|--------------|
| Asstt. Comdt. | 1 × 6 = 6    |
| Subedar       | 1 × 6 = 6    |
| N. Subedar    | 3 × 6 = 18   |
| Havildar      | 15 × 6 = 90  |
| Naik          | 11 × 6 = 66  |
| L/NK          | 9 × 6 = 54   |
| Rifemen       | 93 × 6 = 558 |
| Followers     | 12 × 6 = 72  |

|              |                      |
|--------------|----------------------|
| <b>Total</b> | <b>145 × 6 = 870</b> |
|--------------|----------------------|

TOTAL BATTALION STRENGTH

|           | Comdt. | Dy. Comdt. | Asstt. Comdt. | M.O. Comdt. | Sub-Comdt. | Naib Sub. | N/Sub | Hav. | NK  | L/NK | Rif. Men | End Followers | Total |
|-----------|--------|------------|---------------|-------------|------------|-----------|-------|------|-----|------|----------|---------------|-------|
| BN HQ     | 1      | 1          | 1             |             |            |           | 9     | 13   | 5   | 2    | 43       |               | 76    |
| ADM Coy   |        |            | 1             | 1           | 4          | 8         | 56    | 42   | 10  | 106  | 36       | 264           |       |
| Rifle Coy |        |            | 6             |             | 6          | 18        | 90    | 65   | 54  | 558  | 72       | 870           |       |
|           | 1      | 1          | 8             | 1           | 1          | 11        | 35    | 159  | 115 | 66   | 707      | 106           |       |
|           | 1      | 1          | 8             | 1           | 11         | 35        | 159   | 113  | 66  | 707  | 108      | 1210          |       |

Appendix-1  
Annexure-1

|                    | Comdt. | Dy. Comdt. | Asstt. Comdt. | Sub-Comdt. | N/Sub | Hav. | NK  | L/NK | Rif. | Followers |
|--------------------|--------|------------|---------------|------------|-------|------|-----|------|------|-----------|
| Adj. Staff         |        |            | 1             |            | 1     | 1    |     |      |      |           |
| Intelligence Staff |        |            |               |            |       |      | BHM |      |      |           |
| Regt. Police       |        |            |               |            | 1     | 2    |     |      |      |           |
| Qr Guard           |        |            |               |            |       | 1    | 1   |      |      | 8         |
| Security Aids      |        |            |               |            |       | 2    | 2   | 2    |      | 12        |
| Bn. HQ. Protection |        |            |               |            |       |      |     |      |      | 6         |
| Kote               |        |            |               |            | 2     | 1    |     |      |      | 9         |
| Office Runners     |        |            |               |            |       |      |     |      |      | 2         |
| Ministerial Staff  |        |            |               |            |       | 7    | 6   |      |      | 4         |
| Buglers            |        |            |               |            |       |      |     |      |      |           |
| General            |        | 1          | 1             |            | 1     |      |     |      |      | 2         |
| Total :            | 1      | 1          | 1             | 1          | 9     | 13   | 5   | 2    | 43   |           |

Note :- Seven Naik Subedar or Ministerial staff include 1 Naib Subedar (Head Clerk), one Naib Subedar (Accountant), one Naib Subedar (Steno), four Naib Subedar (Clerk). Similarly six Havildars of Ministerial staff, are Havildar Clerks.

Appendix-1  
Annexure-2

|                     | Asstt. Comdt. | Subedar. | Naib Sub. | Hav. | NK | L/NK | Rifle men | End. Follower |
|---------------------|---------------|----------|-----------|------|----|------|-----------|---------------|
| Coy. HQs.           | 1             | 1        |           | 3    | 2  |      | 6         | 4             |
| QM Platoon          |               |          | 1         | 6    | 1  |      | 22        | 16            |
| Signal Platoon      |               | 1        | 3         | 31   | 18 |      | 6         | 2             |
| Transport Platoon   |               |          | 1         | 8    | 9  |      | 29        | 4             |
| Band Platoon        |               |          | 1         | 2    |    |      |           |               |
| Medical Platoon     |               | 1        | 1         | 3    | 6  |      | 4         | 8             |
| 3" Mortar Platoon   |               | 1        | 1         | 3    | 3  | 1    | 17        | 2             |
| Total for Admn. Coy | 1             | 4        | 8         | 56   | 42 | 10   | 106       | 36            |

Note :- Each Bn. will have one Medical Officer.



Break-up HQs of Admn. Coy--

|                      |   |   |   |   |   |   |   |   |
|----------------------|---|---|---|---|---|---|---|---|
| Coy. Code            | 1 | — | — | — | — | — | — | — |
| Coy. 2 1/2           | — | 1 | — | — | — | — | — | — |
| Coy Hav. Major       | — | — | — | 1 | — | — | — | — |
| Coy. QM.             | — | — | — | 1 | — | — | — | — |
| Coy Writer Havildar. | — | — | — | 1 | — | — | — | — |
| Coy Kote NK          | — | — | — | — | 1 | — | — | — |
| Coy Pay NK           | — | — | — | — | 1 | — | — | 1 |
| Security Aids        | — | — | — | — | — | — | — | 2 |
| Runners              | — | — | — | — | — | — | — | 2 |
| Cook/Water Carriers  | — | — | — | — | — | — | — | 4 |
| Total :—             | 1 | 1 | — | 3 | 2 | — | 5 | 4 |

Appendix—1

Annexure—3

|                                 | Asstt. Comdt. | Sub. | Naib Sub. | Hav. | NK. | L/NK | Rife men. | End. Follow ows. |
|---------------------------------|---------------|------|-----------|------|-----|------|-----------|------------------|
| Pl. Comdr.                      | —             | —    | 1         | —    | —   | —    | —         | —                |
| Ration Stores                   | —             | —    | —         | —    | —   | —    | —         | —                |
| Arms & Amn. Store               | —             | —    | —         | 1    | —   | —    | 2         | —                |
| Clothing Equipment              | —             | —    | —         | 1    | —   | —    | 2         | —                |
| Misc. Stores                    | —             | —    | —         | 1    | —   | —    | 2         | —                |
| Sanitation                      | —             | —    | —         | 1    | —   | —    | 2         | —                |
| Aromourer                       | —             | —    | —         | 1    | 1   | —    | 2         | —                |
| Tailors                         | —             | —    | —         | —    | —   | —    | 2         | —                |
| Cobbler                         | —             | —    | —         | —    | —   | —    | 2         | —                |
| Carpenter                       | —             | —    | —         | —    | —   | —    | 1         | —                |
| Painter                         | —             | —    | —         | —    | —   | —    | 1         | —                |
| Blacksmith                      | —             | —    | —         | —    | —   | —    | 1         | —                |
| Plumber                         | —             | —    | —         | —    | —   | —    | 1         | —                |
| Electrician                     | —             | —    | —         | —    | —   | —    | 1         | —                |
| Mason                           | —             | —    | —         | —    | —   | —    | 2         | —                |
| Barber                          | —             | —    | —         | —    | —   | —    | —         | 2                |
| Dhobi                           | —             | —    | —         | —    | —   | —    | —         | 3                |
| Cook/Water Carrier/<br>Masalchi | —             | —    | —         | —    | —   | —    | —         | 8                |
| Sweepers                        | —             | —    | —         | —    | —   | —    | —         | 3                |
| Total :—                        | —             | —    | 1         | 6    | 1   | —    | 22        | 16               |



|           |   |   |   |   |   |   |    |
|-----------|---|---|---|---|---|---|----|
| Welder    | — | — | — | — | — | 1 | —  |
| Painter   | — | — | — | — | — | 1 | —  |
| Carpenter | — | — | — | — | — | 1 | —  |
| Cleaners  | — | — | — | — | — | 1 | —  |
|           | — | — | — | — | — | — | 4  |
|           | — | — | 1 | 5 | 4 | 9 | 29 |
|           | — | — | — | — | — | — | 4  |

Composition of Band Platoon:

|                   |   |   |   |   |   |   |    |
|-------------------|---|---|---|---|---|---|----|
| Platoon Comdr.    | — | — | 1 | — | — | — | —  |
| Stores            | — | — | — | 1 | — | — | —  |
| Pipe Major        | — | — | — | 1 | — | — | —  |
| Drummer           | — | — | — | — | 1 | — | 5  |
| Pipers            | — | — | — | — | 1 | — | 8  |
| Bugler            | — | — | — | — | 1 | — | 5  |
| Other Instruments | — | — | — | — | — | — | 4  |
|                   | — | — | 1 | 2 | 3 | — | 22 |

Appendix-1

Annexure-6

Composition of Medical Platoon.

|  | Asstt. Comdr. | Sub. | Naib Sub. | Hav. | NK. | 1. NK | Rifle men | End. Followers |
|--|---------------|------|-----------|------|-----|-------|-----------|----------------|
| Pl. Comdr.                                 | —             | 1    | —         | —    | —   | —     | —         | —              |
| Compounder/Pharmacist                      | —             | —    | 1         | —    | —   | —     | —         | —              |
| Store Keeper                               | —             | —    | —         | 1    | —   | —     | —         | —              |
| Dresser                                    | —             | —    | —         | 1    | —   | —     | —         | —              |
| Medical Assistant @ one for each Rifle Coy | —             | —    | —         | —    | 6   | —     | —         | —              |
| Medical Asstt. for Bn. HQs.                | —             | —    | —         | 1    | —   | —     | —         | —              |
| Male Nurses for Bn. HQs.                   | —             | —    | —         | —    | —   | —     | 4         | —              |
| Followers                                  | —             | —    | —         | —    | —   | —     | —         | 8              |
| Total                                      | —             | 1    | 1         | 3    | 6   | —     | 4         | 8              |

Note :- Break-up of followers category-wise in Medical Platoon Cook/Watercarrier—2, Ward boys —4 and Sweepers—2.

## Composition of 3" Mortar Platoon.

|   |   |   |   |   |   |   |    |   |
|---|---|---|---|---|---|---|----|---|
| 1. Pl. Comdr.   | — | 1 | — | — | — | — | —  | — |
| 2. Cooks  | — | — | — | — | — | — | —  | 2 |
| 3. Mortar section having 2 detachments of one mortar each with Hav. as detachment Comdr and NK as his 2 i/c and 4 Rfn. as mortar numbers. | — | — | 1 | 2 | 2 | — | 8  | — |
| 4. Protection for 3" Mortar.  | — | — | — | 1 | 1 | 1 | 9  | — |
| Total :—  | — | 1 | 1 | 3 | 3 | 1 | 17 | 2 |

## Appendix—1

## Annexure—7

## Composition of one Rifle Company consisting of 3 Pls. or nine Sec.

|                          | Asst. Comdt. | Sub. | Naib Sub. | Hav. | NK. | L/NK | Rfn. | End. Followers |
|--------------------------|--------------|------|-----------|------|-----|------|------|----------------|
| Coy HQs.                 | 1            | 1    | —         | 3    | 2   | —    | 6    | 3              |
| Pl. HQs. for 3 Pl.       | —            | —    | 3         | 3    | —   | —    | 6    | 9              |
| Nine Sections            | —            | —    | —         | 9    | 9   | 9    | 81   | —              |
| Total for one Rifle Coy  | 1            | 1    | 3         | 15   | 11  | 9    | 93   | 12             |
| Total for six Rifles Coy | 6            | 6    | 18        | 90   | 65  | 54   | 558  | 72             |

## Breakup of a Rifle Coy HQs.

|               |   |   |   |   |   |   |   |   |
|---------------|---|---|---|---|---|---|---|---|
| Coy Comdr.    | 1 | — | — | — | — | — | — | — |
| Coy. 2 i/c    | — | 1 | — | — | — | — | — | — |
| Hav. Major    | — | — | — | 1 | — | — | — | — |
| Coy. QM. Hav. | — | — | — | 1 | — | — | 1 | — |
| Hav. Writer.  | — | — | — | 1 | — | — | — | — |
| Pay Naik      | — | — | — | — | 1 | — | — | — |
| Kote Naik     | — | — | — | — | 1 | — | — | — |
| Security aids | — | — | — | — | — | — | 2 | — |
| Live Reserve  | — | — | — | — | — | — | 3 | — |
| Barber        | — | — | — | — | — | — | — | 1 |
| Sweeper       | — | — | — | — | — | — | — | 1 |
| Dhobi         | — | — | — | — | — | — | — | 1 |
| Total :—      | 1 | 1 | — | 3 | 2 | — | 6 | 3 |

Appendix-I  
Annexure-8

|                             | Asstt. Comdt. | Supt. | Naib Sub. | Hav. | NK. | L.NK | Rfn. | Enl. Followers |
|-----------------------------|---------------|-------|-----------|------|-----|------|------|----------------|
| Pl. Comdr.                  | —             | —     | 1         | —    | —   | —    | —    | —              |
| Pl. 2 /c                    | —             | —     | —         | 1    | —   | —    | —    | —              |
| Mortar Det (2")             | —             | —     | —         | —    | —   | —    | 2    | —              |
| Cook/Water carrier Masalchi | —             | —     | —         | —    | —   | —    | —    | 3              |
| Total :-                    | —             | —     | 1         | 1    | —   | —    | 2    | 3              |

Composition of Battalion :-

|                | CO. | Dy. CO. | A/C | MO | Sub | Naib Sub. | Hav. | NK  | L/NK | Rfn. | Enl. Followers |
|----------------|-----|---------|-----|----|-----|-----------|------|-----|------|------|----------------|
| Bn. HQs.       | 1   | 1       | 1   | 3  | 1   | 9         | 13   | 5   | 2    | 43   | —              |
| Adm. Coy.      | —   | —       | 1   | —  | 4   | 8         | 56   | 42  | 10   | 106  | 36             |
| Six Rifle Coy. | —   | —       | 6   | —  | 6   | 18        | 90   | 66  | 54   | 558  | 72             |
| Total :-       | 1   | 1       | 8   | 1  | 11  | 35        | 159  | 113 | 66   | 707  | 108            |
|                |     |         |     |    |     |           |      |     |      |      | 1210           |

Appendix-II

Rule 10

Part-I

FORM OF ENROLMENT

ENROLMENT OF

No.....Name (in block letters).....

as a.....in the Tripura State Rifles.

(Question to be put before enrolment)

You are warned that if after enrolment, it is found that you have given a wilfully false answer to any of the first twelve of the following questions you will be liable to be punished as provided in the Tripura State Rifles Act, 1983.

(ALL THE ANSWERS ARE TO BE WRITTEN IN BLOCK LETTERS)

Questions :

1. What is your name ?  
(Under line Surname)
2. (a) What is your place of birth ?  
State village Town, District and State of Birth.  
(b) What is your date of birth ?  
(State in Christian Era)

NB :- To support the date of birth the person being enrolled will be required to produce in original, together with an attested copy, one of the certificates specified in Government orders from time to time.

3. What is your permanent home address ?
  - a) Village/Town
  - b) Thana
  - c) Paraganah Tehsil
  - d) District/Taluka
  - e) State
4. a) What is your religion ?  
 b) Are you a member of a Scheduled Caste or Scheduled Tribe ? If so State Caste or Tribe.
5. a) Are you a Citizen of India ? If so, Whether by birth or descent or registration or naturalisation or otherwise ?  
 b) Are you a subject of NEPAL or SIKIM ? If so, State of which of the two ?  
 c) If you are not a Citizen of India or a subject of NEPAL or SIKIM, what is your nationality ?  
 d) Have you migrated from areas now in Pakistan ? If so, State the date of your migration.
6. What are your educational qualifications ? (original certificates, with one attested copy of each, are to be produced).
7. Are you married ?  
 If so state,
  - i) Date of marriage(s),
  - ii) Name(s) of wife/wives,
  - iii) Nationality of wife/wives.
 (This does not include widower/divorced).
8. a) What is your father's name and address ?  
 If dead, state last address District and State.  
 b) What is or was the nationality of your father ?  
 If he is or was an Indian citizen, state whether by birth, descent registration, naturalisation or otherwise.
9. Are you or have you ever been a member of a party or organisation of a political, communal or cultural nature ? If so, state the name of the party or organisation with the period periods of your membership therein.
10. a) Are you in Government Service or have you been a Government Servant ? If so, state full particulars and the reason for discharge and confirm that you were never dismissed from any Government Service.  
 b) Are you in receipt of any allowance from the Government ? If so, on what account ?
11. a) Do you now belong to any of the Armed Forces of India, the Reserves of any of the three Services, the Auxiliary Air Force, the Territorial Army any Police Force in India or the Nepal State Army or any of the Forces of a foreign country ?  
 b) Have you ever served in any of the Armed Forces in India, the Reserves of any of the three Services, the Auxiliary Air Force, the Territorial Army or any of Police Force in India or Nepal State Army or any of Forces of a Foreign Country ? If so, state in which and the cause of discharge, if you have served in more than one of the above named forces, or if you have served the same Force in two or more distinct periods. State the cause of discharge separately in each case.

- c) Do you desire your former service in the Indian Armed Forces or any Police Force to count for the purpose of calculation of pay and for Pension, if admissible? If So, do you agree to recovery being effected of any gratuity you may have received for your former services in not more than thirty six monthly instalments from your pay commencing from the date of this enrolment and undertake to refund to the Government through such recoveries or otherwise the above gratuity in full within thirtysix months of the date of your present enrolment?
- 12. Have you ever been arrested, prosecuted, convicted, imprisonment bound over, interned, externed or otherwise deal with under any law in-force in India or outside? If so, state particulars.
- 13. Are you willing to be inoculated or re-inoculated and vaccinated or re-vaccinated?
- 14. Are you willing to be enrolled as a combatant in the Tripura State Rifles.
- 15. Are you willing to go wherever ordered by land, sea or air and not to allow any caste or social usages to interfere with the duties for which you are enrolled?
- 16. Are you willing to serve in the Tripura State Rifles until discharged, in accordance with the conditions of service as specified in Part II of this form of Enrolment, Provided that the Govt. of Tripura shall so long require your services?
- 17. Do you have any objections to take the following oath or to make the following affirmation at the time of your attestation?

CERTIFICATE

I .....do solemnly declare that the answers furnished by me above are true.

Place :  
Date :

Signature of person enrolled.  
Left thumb impression of the person enrolled take in the presence of the enrolling officer.

.....Signature  
.....Name of witness.  
.....Address (Name in block letters)

Appendix-I  
Part-II  
(Rule-13)

HEALTH CERTIFICATE

I do hereby certify that I have examined.....candidate for employment in the Tripura State Rifles. He fulfills medical standards laid down for the Tripura State Rifles and I can not discover that he has any disease, constitutional affliction or bodily infirmity. His age according to his own statement is..... years and by appearance.....years.

Height.....CMs.  
Chest (a) .....CMs. Expanded.  
b) .....CMs. Un-expanded.

Signature of the Medical Officer,  
Designation.

Place .....  
Date .....

Appendix—II

Part—III

(See rule -10)

TRIPURA STATE RIFLES RECRUITING FORM.

|   |                       |
|---|-----------------------|
| General No.....   | Blood Group.....      |
| 1. Name.....  | Battalion.....        |
| 2. Relation.....  | 2. Relation.....      |
| 3. Cast/Tribe.....                                      | 4. Father's name..... |
| (In case of scheduled castes and Scheduled Tribes only) | .....                 |
| 5. Hair.....  | .....                 |
| 6. Date of birth by Christian Era.....                  | .....                 |
| (As nearly as can be ascertained)                       | .....                 |
| 7. Height.....CMs.                                      | 8. Chest.....CMs.     |
| 9. Identification Marks.....                            | .....                 |
| 10. Residence, Village.....                             | Thana.....            |
| .....   | District.....         |
| .....   | State.....            |
| 11. Character and antecedents.....                      | .....                 |
| Verified by :   | .....                 |
| 12. Occupation prior to enlistment.....                 | .....                 |
| 13. Educational qualifications, if any.....             | .....                 |
| 14. Date of enrolment.....                              | .....                 |
| 15. Enrolled as.....                                    | .....                 |

Photograph

Date of Photograph.....

Signature of the Commandant

Appendix -III

FORM OF OATH

(See rule 10(B))

I..... do swear in the name of God that I will bear true faith and allegiance to the Constitution of India as by law established and that will, as in duty bound, honestly and faithfully serve in the Tripura State Rifles and go wherever ordered, by air, land or sea and that I will observe and obey all commands of the President of the Union of India and the commands of any officer set over me even to the peril of my life.

FORM OF AFFIRMATION

I..... do solemnly, sincerely and truly declare and affirm that I will bear true faith and allegiance to the Constitution of India as by law established and that I will as in duty bound, honestly and faithfully serve in the Tripura State Rifles and go wherever ordered by air, land or sea and that I will observe and obey all commands of the President of the Union of India and the commands of any officer set over me even to the peril of my life.

By order of the Governor,

P. R. Acharjee

Under Secretary,  
Govt. of Tripura.



Printed at the Tripura Government Press, Agartala.



Tripura Gazette, Part-I, December 6, 2003 A. D.

Government of Tripura  
Home Department

No. F. 42 (23)-PD/2003

Dated, Agartala, the 17th November, 2003.

NOTIFICATION

In exercise of the powers conferred by proviso to article 309 of the Constitution of India, the Governor of Tripura is pleased to make the following rules to amend the Tripura State Rifles (Recruitment) Rules, 1984, namely :-

1. Short title and commencement :-

1. These rules may be called the Tripura State Rifles (Recruitment) Amendment Rules, 2003.
2. They shall come into force on the date of their publication in the Official Gazette.

2. Insertion of a new rule --

In the Tripura State Rifles (Recruitment) Rules, 1984, after rule 18, the following rule shall be inserted, namely :-

"18A Notwithstanding anything contained in these rules 2% of the vacancies in the rank of Riflemen and 5% of the vacancies in the rank of Enrolled Followers shall be filled up from among the Home Guards.

Provided that only those Home Guards who are eligible under these rules will be considered for recruitment. If, eligible Home Guards candidates are not available in a particular year, vacancies may be filled up with other eligible candidates."

By order of the Governor,

K. Ambuly  
Joint Secretary to the  
Government of Tripura.

Government of Tripura  
General Administration (Personnel & Training) Department

No. F. 2 (18)-GA (P&T)/2003

Dated, Agartala, the 17th November, 2003.

NOTIFICATION

In the interest of public service, the Governor is pleased to order that Shri Santosh Kamakar, TCS Gr-II, Under Secretary, Home Department will also hold the charge of Under Secretary, R. D. Department temporarily in addition with immediate effect and until further orders.

By order of the Governor,

Mrs. B. Debbarma  
Deputy Secretary to the  
Government of Tripura.

NO.F.42 (Z2)-PD/2002  
 GOVERNMENT OF TRIPURA  
HOME DEPARTMENT

Dated, Agartala the 10<sup>th</sup> February, 2004.

NOTIFICATION

In exercise of the powers conferred by proviso to article 309 of the Constitution of India, the Governor of Tripura is pleased to make the following rules to amend the Tripura State Rifles (Recruitment) Rules, 1984, namely:-

Short title and commencement: -

1. These rules may be called Tripura State Rifles (Recruitment) Amendment Rules, 2004.
2. They shall come into force on the date of their publication in the Official Gazette.

Insertion of new words: -

In the Tripura State Rifles (Recruitment) Rules, 1984, after the punctuation mark of semicolon of sub-rule (a) of Rule 24 and sub-rule 1(a) of Rule 25, the following words shall be inserted, namely: -

“Upper age limit is relaxable for SC/ST candidates by 5 years.”

By Order of the Governor.

  
 (K. Anbulu)

Joint Secretary to the  
Government of Tripura.

Copy to :-

- 1) The Director General of Police, Tripura, Agartala.
- 2) The GA (P&T) Department, Tripura, Agartala.
- 3) The GA (Confidential & Cabinet) Department, Tripura, Agartala.
- 4) The Law Department, Tripura, Agartala.
- 5) The Manager, Government Press, Tripura, Agartala to notify in the next issue of Tripura Gazette.

GOVERNMENT OF TRIPURA  
HOME DEPARTMENT

No.F.42(8)-PD/2005(Vol-I)

Dated, Agartala, the 21st August, 2007.

NOTIFICATION

In exercise of the powers conferred by proviso to Article-309 of the Constitution, the Governor is pleased to amend the Tripura State Rifles (Recruitment) Rules, 1984 for filling up of the vacant posts of Subedar (Medical Platoon) in TSR Battalions from amongst the eligible Naib Subedar (Compounder).

1. Short title and Commencement --

(i) These Rules may be called Tripura State Rifles (Recruitment) (Amendment) Rules, 2007.

(ii) They shall come into force on and from the date of their publication in the official Gazette.

2. Amendment of rule 53 --

For the existing provisions under rule 53 of the Tripura State Rifles (Recruitment) Rules, 1984, the following shall be substituted, namely --

53. Recruitment Rules for the post of Subedar (Medical Platoon) --

(1) These posts may be filled up on promotion on the basis of seniority from amongst Nb/Subedar (Compounder) who have completed at least 5 years of service in the post of Nb/Subedar (Compounder) in TSR and possess at least Diploma in Pharmacy.

(2) In case, filling of the posts by the method specified in sub-rule (1) is not possible, these posts may be filled by re-employment of ex-service personnel who satisfy the following conditions.

(a) should have retired not earlier than 24 months of such re-employment from medical Corps in corresponding rank or in the rank of Naib Subedar in which case should have put in at least 8 years service as Naib Subedar ;

(b) should have possessed exemplary or very good character while in his previous rank ;

(c) should not have attained the age of 47 years as on 1st day of July in the year in which appointment is made ; and

(d) should have been approved for such re-employment by the Director General of Police, who may relax any of the conditions specified in this sub-rule in suitable cases, by order in writing.

By order of the Governor,

M. Chakraborty  
Under Secretary to the  
Government of Tripura.

TRIPURA



GAZETTE

*Published by Authority***EXTRAORDINARY ISSUE**


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 Agartala, Friday, October 1, 2010 A. D., Asvina 9, 1932 S. E.
 

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PART-I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

NO.F. 42(5)-PD/2010  
GOVERNMENT OF TRIPURA  
HOME DEPARTMENT

Dated, Agartala, the 25<sup>th</sup> September, 2010.

**NOTIFICATION**

In exercise of the powers conferred by Sub Section (1) & (2) of the Section 22 of the Tripura State Rifle Act, 1984, the State Government hereby makes the following rules namely-

**1. Short title & commencement -**

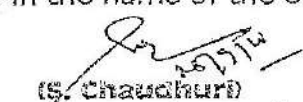
- (i) These Rules may be called "Tripura State Rifles (Recruitment) Eighth Amendment Rules, 2010.
- (ii) They shall come into force on the date of their publication in the official gazette.

**2. Amendment of Sub-rule(2) of Rule-8**

In the Tripura State Rifles (Recruitment) Rules, 1984, Sub-rule (2) of Rule-8 shall be substituted with the following-

"(2) 85% of direct recruitment in all ranks shall be made from within Tripura and the remaining 15% of such direct recruitment shall be made from States and Union Territories outside Tripura".

By order in the name of the Governor

  
(S. Chaudhuri)  
Deputy Secretary to the  
Government of Tripura

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 Printed at the Tripura Government Press, Agartala.
 

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Government of Tripura  
Home Department

G.O. F. 42(5)-PD/2003

Dated, Agartala, the 18th January, 2011.

NOTIFICATION

In exercise of the powers conferred by the Section 22 of the Tripura State Rifle Act, 1983: the State Government hereby makes the following rules, namely :-

I. Short title & Commencement.

- (i) These Rules, may be called the "Tripura State Rifles (Recruitment) (Ninth Amendment) Rules, 2010".
- (ii) They shall come into force on the date of their publication in the official gazette.

2. Amendment of Rule 48(1) of TSR (Recruitment) Rules, 1984:

Rule 48(1) of Tripura State Rifles (Recruitment) Rules, 1984 hereinafter referred to as the Principal Rules, shall be substituted with the following :-

1. Such of these posts of Subedars (Communication) as are not filled under proviso to Sub-section (3) of Section 5 of the Act, shall be filled by promotion on selection basis, provided that 67 percent vacant posts shall be filled from amongst Naib Subedar (Supervisor Grade-I, Wireless Operator) and 33 percent vacant posts shall be filled from amongst Naib Subedar (Supervisor Grade-II Technical) who

- (a) have passed Grade-I of either Wireless Operator proficiency standard or Radio Technician proficiency standard ; and
- (b) have put in at least three years service as Naib Subedars.
- (c) Provided further that in case of non-availability of requisite number of eligible Naib Subedars (Wireless Operator) or requisite number of eligible Naib Subedar (Radio Technician) the unfilled vacancies of Subedar (Signal Platoon) in the exigencies of Public Service may be filled either by Naib Subedar (Radio Technician) or Naib Subedar (Wireless Operator) in excess of quota as the case may be.

By order and in the name of the Governor,

S. Chaudhuri  
Deputy Secretary to the  
Government of Tripura.

GOVERNMENT OF TRIPURA  
HOME DEPARTMENT

Dated, Agartala, the 28th July, 2011.

42(1)-PD/2010

NOTIFICATION

In exercise of the powers conferred by Section 22 of the TSR Act, the Governor is pleased to amend the Tripura State Rifles (Recruitment) Rules, 1984 to deal with matter in connection with abolition of the rank of Lance Naik by merging the same rank in Naik of TSR Rifles.

Short title and commencement :

- (i) These Rules may be called Tripura State Rifles (Recruitment) (Tenth Amendment) Rules, 2011.
- (ii) They shall come into force on and from the date of their publication in the official gazette.

Amendment of Rule 6 :

(A) Clause (c) Sub Rule(I) of the principal Rule 6 of the Tripura State Rifles (Recruitment) Rules, 1984, shall be substituted with the following namely.

- (viii) Havildars  
(ix) Naiks  
(x) Riflemen  
(xi) Enrolled Followers that is Cooks, Masalchi, Water Carrier, Barber, Sweeping and Cleaning Assistant (S&CA), Washer man, Ward Boys, Workshop Helper or Cleaners.

(B) Clause (vi) to (xii) Sub rule(3) of the principal Rule 6 of the Tripura State Rifles (Recruitment) Rules, 1984, shall be substituted with the following namely.

- (iv) Subedar - Non-gazetted, Class-III, except when held by an Inspector of Police Gazetted Class-II.
- (v) Naib Subedar - Non-Gazetted
- (vi) Havildar - -Do-
- (vii) Naik - -Do-
- (viii) Riflemen - -Do-
- (ix) Enrolled Followers - Non-Gazetted Class-IV

3. Amendment of Rule 8 :

The existing provision under sub rule(3) of principal Rule 8 of the Tripura State Rifles (Recruitment) Rules, 1984, shall be substituted with the following namely, the appointing authorities for members of Rifles shall be as follows :-

| Sl. No. | Rank               | Authority competent |
|---------|--------------------|---------------------|
| (i)     | Subedar            | Director General    |
| (ii)    | Naib Subedar       | Commandant          |
| (iii)   | Havildar           | Commandant          |
| (iv)    | Naik               | Commandant          |
| (v)     | Riflemen           | Commandant          |
| (vi)    | Enrolled Followers | Commandant          |

4. Amendment of Rule 26 :

The existing provision of Sub rule(1) of the principal Rule 26 of the Tripura State Rifles (Recruitment) Rules, 1984, shall be substituted with the following namely.

(1) The post of Naiks and Havildars should be filled by officiating promotion of the persons included respectively in the current list "B" and "C"

5. Amendment of Rule 29 :

The existing provision of Sub rule(1) of principal Rule 29 of the Tripura State Rifles (Recruitment) Rules, 1984, shall be substituted with the following namely.

(1) The post of Naik(Driver) and Havildars(Driver) shall be filled by promotion, on the basis of seniority subject to rejection of unit, from amongst Riflemen and Naik(Drivers) respective who satisfy the following conditions namely.

(a) For promotion as Naik (Driver):

Riflemen (Driver) who (i) have put in at least 2(two) years satisfactory service as Drivers (ii) were not involved in any motor accident, during last 24 months of the date on which they are considered for such promotion, for which they were held wholly or partially responsible, and (iii) possess a valid licence to drive as a paid employee a heavy motor vehicle.

(b) For promotion as Havildar Drivers:

Naiks Drivers who (i) have put in at least 5(five) years satisfactory service as Drivers (ii) are not involved in any motor accident, during last 36 months of the date on which they are considered for such promotion, for which they were held wholly or partially responsible, and (iii) possess a valid licence to drive as a paid employee a heavy Motor vehicle and (iv) have high proficiency in maintenance of motor vehicles and are conversant in administration of a medium size and management of MT Stores including POL stocks.

Amendment of Rule 30 :

The existing provision of rule 30 of the Tripura State Rifles (Recruitment) Rules, 1984, shall be deleted.

Amendment of Rule 31 :

The existing provision of Sub rule(1) of principal Rule 31 of the Tripura State Rifles (Recruitment) Rules, 1984, shall be substituted with the following namely.

(1) These post shall be filled by transfer of Naik(Drivers), filling which by promotion as per seniority subject to rejection of unit, from amongst Riflemen (Drivers) as Riflemen (GD), who -

(a) have passed at least Class-I education certificate or an equivalent examination.

(b) have passed auto fitter/auto electrician/mechanic course from an Army, Border Security Force or Central Reserve Police Force of any other recognized institution including an Industrial Training Institution, and

(c) possess good proficiency in the work of auto-fitter or auto electrician or auto mechanic.

Amendment of Rule 55 :

The existing provision of Sub rule(1) of principal Rule 55 of the Tripura State Rifles (Recruitment) Rules, 1984, shall be substituted with the following namely.

For all posts of Naiks, Havildars, the board shall consists of --

- (a) Deputy Inspector General
- (b) 2(two) Commandant of TSR Battalions as may be nominated by Inspector General obtaining approval of the Director General.

Amendment of Rule 56 :

The existing provision of principal Rule 56 of the Tripura State Rifles (Recruitment) Rules, 1984, shall be substituted with the following namely.

Persons Summoned for interview for appointment to the post of and above the rank of Naik may be reimbursed fare for the lowest class of accommodation by shortest route for journey from the place of their residence to the place where such interview is held and vice versa provided the distance between two place mentioned above is not less than 400 Km. one way.

By order of the Governor,

S. Chaudhuri  
Deputy Secretary to the  
Government of Tripura.



GOVERNMENT OF TRIPURA  
HOME DEPARTMENT

Annexure I

No.F. 42(18)-PD/2003(P)

Dated, Agartala, the 7th September, 2013

NOTIFICATION

In exercise of the powers conferred by the provision of Article 309 of the Constitution, the Governor is pleased to amend the Tripura State Rifles (Recruitment) Rules, 1984 for filling up of vacant posts of Naib Subedar (Motor Transport Officer) in TSR Battalions amongst eligible Havildar (Auto Technician) on promotion.

1. Short title & Commencement :-

- (i) These Rules may be called "The Tripura State Rifles (Recruitment) Rules Amendment Rules, 2013.
- (ii) They shall come into force on and from the date of their publication in the official Gazette.

2. Amendment of Rule-33

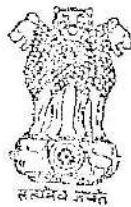
For the provisions under Rule-33 of Tripura State Rifles (Recruitment) Rules, 1984 the following shall be substituted namely : 33 Recruitment Rules for the post of Naib Subedar (Motor Transport Officer) :

1. The post of Nb/Subedar (Motor Transport Officer) shall be filled by promotion from amongst Havildar (Auto Technician) failing which from amongst Havildar (Driver) on the basis of seniority, and in absence of eligible candidates from Havildar (Driver), it shall be filled up from amongst Naib Subedar (General Duty), on transfer basis, who should :
  - a) Have ability for the management of medium sized motor transport fleet.
  - b) Possess flair for work relating to driving and maintenance of motor vehicles.
  - c) Possess Diploma in Automobile/Mechanical Engineering course or Diesel Mechanical certificate course from ITI and who have already completed five years of service as Havildar (Auto Technician) in TSR, or five years of service as Havildar (Driver) in TSR and in the case of Naib Subedar, who have qualified in motor transport officer's course or an equivalent course conducted at any Army or BSF or CRPF or any other recognized institution.
  - d) Upper age limit : age should not be more than 40 years as on 1st day of the July of the year in which DPC/selection is held.
  - e) Education qualification : Matriculate & equivalent examination passed.

By order in the name of the Governor,

M. U. AHMED  
Deputy Secretary to the  
Government of Tripura.

TRIPURA



GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Friday, November 22, 2013 A. D. Agrahayana 1, 1935 S. E.

PART -- I -- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.GOVERNMENT OF TRIPURA  
HOME DEPARTMENT

No.F.2(10)-PD/2001

Dated, Agartala, the 26th October, 2013.

## NOTIFICATION

In exercise of the powers conferred by the proviso to Article-309 of the Constitution of India, the Governor is hereby pleased to make the following rules to further amend the Tripura State Rifles (Recruitment) Rules, 1984 for recruitment to the post of Rifleman and Enrolled Followers for providing wider employment opportunities to the persons working as Special Police Officers in the existing vacancies.

## 1. Short, title and commencement:-

1. These rules may be called "Tripura State Rifles (Recruitment) (12th Amendment) Rules, 2013".
2. They shall come into force on the date of their publication in the Official Gazette.

## 2. Amendment of Rules 24:-

In Rule 24 of the Tripura State Rifles (Recruitment) Rules, 1984 (here in after referred to as the Principal Rules) after the existing provision, the following proviso shall be inserted, namely:

"In respect of Special police officers the following eligibility criteria shall apply" Age-Relaxable by 5(five) years (i.e. up -to 26 years for General category and 31 years for the SC/ST category) who put in at least one year's continuous service as Special Police Officers".

## 3. Amendment of Rule 25:

In Rule 25 of the Principal Rules, after the existing provision, the following proviso shall be inserted, namely:

"In respect of Special Police Officers the following eligibility shall apply". Age-Relaxable by 2(two) years (i.e. up -to 23 years for General category and 28 years for the SC/ST category) who put in at least one year's continuous service as Special Police Officers".

## 4. Insertion of new Rule 18B.

In the Principal Rules, after rule 18A, the following new rule shall be inserted, namely:

"18B. (Special Provisions for Special Police Officers) Notwithstanding anything contained in these rules 3% of the vacancies in the rank of Riflemen and 5% of the vacancies in the rank of Enrolled Followers shall be filled up from among the Special Police Officers:

Provided that only those Special Police Officers who are eligible under these rules will be considered for recruitment. If eligible Special Police Officer candidates are not available in a particular year, vacancies may be filled up with other eligible candidates".

By order of the Governor,

M. U. Ahmed  
Deputy Secretary to the  
Government of Tripura

GOVERNMENT OF TRIPURA  
HOME DEPARTMENT

o.F.13(9)-PD/13

Dated, Agartala, the 26th October, 2013.

NOTIFICATION

Vide judgment dated 18-7-2013 in WP(Criminal) No 129 of 2006, Hon'ble Supreme Court is, inter alia, issued directions for regulating sale/use/storage of acid in order to check the incidents of acid attacks by framing rules under Poisons Act, 1919. The Hon'ble Court also directed the State Government to put in place a mechanism for regulating sale of acids till such time rules are framed in this regard.

Accordingly, in pursuance of the directions of the Hon'ble Court, it is decided that, as an interim measure, the following mechanism shall be put in place for regulating the sale of acids and corrosive substances in the State till such time rules are framed under Poisons Act, 1919.

Over the counter sale of acids/corrosive substances (as per Schedule enclosed) by shops and establishments shall be regulated as hereunder.

- i. All sellers/shopkeepers selling acid shall maintain a log/register recording the sale of acid which will contain the details of the person(s) to whom acid(s) is/are sold and the quantity sold. The log/register shall contain the address of the person to whom it is sold.
- ii. Over the counter, sale of acid is completely prohibited unless the seller maintains the aforesaid log/register.
- iii. No acid shall be sold to any person who is below 18 years of age.
- iv. All sellers shall sell acid only after the buyer specifies the reason/purpose for procuring acid and shows a photo ID issued by the Government which also has the address of the person.
- v. All stocks of acid shall be declared by the seller with the concerned Sub-Divisional Magistrate (SDM) within 15 days. In case of undeclared stock of acid, it will be open to the concerned SDM to confiscate the stock and suitably impose fine on such seller up-to Rs.50,000/-(fifty thousand) only.
- vi. The concerned SDM may impose fine up-to Rs.50,000/-(fifty thousand) only on any person who commits breach of any of the above directions.

2.2. All the educational institutions, research laboratories, hospitals, Government Departments and the Departments of Public Sector Undertakings, who are required to keep and store acid, shall follow the following guidelines.

- i. A register of usage of acid shall be maintained and the same shall be filed with the concerned SDM.
- ii. A person shall be made accountable for possession and safe keeping of acid in their premises.
- iii. The acid shall be stored under the supervision of this person and there shall be compulsory checking of the students/personnel leaving the laboratories/place of storage where acid is used.

2.2.1. Higher Education and School Education Departments shall issue suitable instructions to their field formations for operationalising the directions at para 2.2 above.

3. The concerned SDM is vested with the responsibility of taking appropriate action for the breach/default/violation of the directions at Para -2 above. Accordingly, DM & Collectors shall issue suitable instructions to the SDMs to follow the guidelines and procedure for regulation of sale/use/storage of acids.

4. List of Acids/Corrosive substances covered by this Notification is at Schedule enclosed.

By order of the Governor,

M. U. Ahmed  
Deputy Secretary to the  
Government of Tripura.

GOVERNMENT OF TRIPURA  
HOME DEPARTMENT.

No.F.42(05)-PD/2003(P)

Dated, Agartala, the 12th June, 2014.

NOTIFICATION

In exercise of the powers conferred by the provision of Rule 22 of Tripura State Rifles Act, 1983, the Governor is pleased to amend the Tripura State Rifles (Recruitment) Rules, 1984 for opening up of a promotional avenue for the post of Havildar (Engine fitter) to move to Naib Subedar (Supervisor Grade-II Technical) in TSR Battalions.

1. Short title & Commencement :-

- (i) These Rules may be called "The Tripura State Rifles" (Recruitment) (13th amendment) Rules, 2014.
- (ii) They shall come into force on and from the date of their publication in the official Gazette.

2. Amendment of Rule - 47

For the provisions under Rule-47(1) of Tripura State Rifles (Recruitment) Rules, 1984 the following shall be substituted namely :-

47. Recruitment Rules for the post of Naib Subedar (Supervisor Grade-II Technical) :

(1) These posts shall be filled by promotion from amongst Havildar (Radio Technicians) and from amongst Havildar (Engine Fitters) on seniority basis provided that 60(sixty) percent sanctioned posts shall be filled from amongst Havildar (Radio Technicians) and 40 percent sanctioned posts shall be filled from amongst Havildar (Engine Fitters) who -

- (a) Have put in at least 5 years service as Radio Technician / Engine Fitter and ;
- (b) Have passed Grade-III Radio Technician proficiency standard in case of Havildar (Radio Technician) and have Grade-III and Grade-II Radio Technician proficiency standard in case of Havildar (Engine Fitter).

By order in the name of the Governor,

Barun Kumar Sahu  
Secretary to the  
Government of Tripura.

GOVERNMENT OF TRIPURA  
FINANCE DEPARTMENT  
(TAXES & EXCISE).

No.F.I-1(2)-TAX/92

Dated, Agartala, the 17th June, 2014.

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 18 of the Tripura Value Added Tax Act, 2004 (Tripura Act. No. 1 of 2005) and in supersession of this Department Notification No.F.I-1(2)-TAX/92 dt. 14th February, 2014 the Governor is pleased to appoint Sri Vikas Singh, IAS as the Commissioner of Taxes for the purpose of the said Act with effect from the afternoon of the 2nd June, 2014.

# TRIPURA GAZETTE



Published by Authority  
EXTRAORDINARY ISSUE

Agartala, Wednesday, December 30, 2015 A. D., Pausa 9, 1937 S. E.

PART-I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

## GOVERNMENT OF TRIPURA HOME DEPARTMENT

No. F. 42(2)-PD/2014

Dated, Agartala, the 28th December, 2015

### NOTIFICATION

In exercise of the power conferred by Section 22 of Tripura State Rifles Act, 1983, the Governor is hereby pleased to make the following rules to further amend in respect of the Tripura State Rifles (Recruitment) Rules, 1984 for recruitment to the post of Havildar (Clerks), Naik (Grade-III Wireless Operator), Havildar (Radio Technician), and Naib Subedar (Compounder) respectively for bringing more clarity and uniformity in the provisions under said rules.

1] **Short, title and commencement-**

- 1] These rules may be called "The Tripura State Rifles (Recruitment) (1st Amendment) Rules, 2015".
- 2] They shall come into force on the date of their publication in the Official Gazette.

2] **Amendment of Rule -37**

For the provisions under Rule-37 of Tripura State Rifles (Recruitment) Rules, 1984 the following have been substituted namely:

"37 Recruitment Rules for the post of Havildar (Clerks):-

1. These posts shall be filled by transfer from amongst Havildar (GD) who-
  - a) are to be considered on the basis of seniority for such transfer,
  - b) have passed at least matriculation or an equivalent examination, from any recognized Board or Institutes.
  - c) possess minimum speed of 30 words per minute in English typing.
  - d) have put in service in TSR with at least 3 years field experience as Havildar(GD),
  - e) Should have passed in such written test (in English) as may be prescribed by the Deputy Inspector General,
  - f) have been approved for such transfer by the Director General of Police".

**3] Amendment of Rule -42**

For the provisions under Rule-42 of Tripura State Rifles (Recruitment) Rules, 1984 the following have been substituted namely:

"42 Recruitment Rules for the post of Naik (Grade-III Wireless Operator):-

1. These posts shall be filled by transfer from amongst Naiks (GD), who have put in at least 5 years of service as Naik(GD) with 3 (three) years field experience in TSR and who have passed-
  - a) Matriculation or equivalent examination with English as one of the Subject, and ,
  - b) Grade-III of Wireless Operator's proficiency standard,
  - c) Are to be considered on seniority for such transfer to signal trade,
  - d) have been approved for such transfer by the Director General of Police".

**4] Amendment of Rule -46**

For the provisions under Rule-46 of Tripura State Rifles (Recruitment) Rules, 1984 the following have been substituted namely:

"46 Recruitment Rules for the post of Havildars (Radio Technician):-

1. These posts shall be filled by transfer from amongst Havildars (GD) who have put in at least 3 years field experience in TSR as Havildar (GD), and who have passed-
  - a) Matriculation or equivalent examination with English as one of the Subject, and ,
  - b) Grade-III of Radio Technician proficiency standard,
  - c) And who are to be considered on seniority for such transfer to signal trade.
  - d) Have been approved for such transfer by the Director General of Police".

**5] Amendment of Rule-52**

For the provisions under Rule-52 of Tripura State Rifles (Recruitment) Rules, 1984 the following have been substituted namely:

"52 Recruitment Rules for the post of Naib Subedar (Compounder):-

- (a) Are below 30 years in age as on 1<sup>st</sup> day of the year in which advertisement for recruitment is made

- (b) Should have minimum **height** of 167.64 cms (5'6") relaxable to 162.50 cms (5'4") for Gorkha, Garwalies, Kumaonese, Adiwasis and Tribals.

Minimum **chest** measurement of those whose height is 167.64 cms (5'6") should be 78.74 cms (31") unexpanded and 83.82 cms (33") expanded and whose height is less than 167.64 cms the corresponding chest measurement should be 76.2.cms (30") and 81.28 cms (32").

- (c) Possess Diploma in Pharmacy from a recognized Institution
- (d) Have worked at least for a period of one year as Pharmacist, preferably in a regular hospital
- (e) Should qualify in such physical, written and oral test as may be prescribed by the Inspector General".

By order of the Governor



(Shantanu)

Secretary to the  
Government of Tripura.



  
**TRIPURA GAZETTE**

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**EXTRAORDINARY ISSUE**

*Agartala, Tuesday, March 5, 2019 A. D., Phalguna 14, 1940 S. E.*

PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA**  
HOME DEPARTMENT

No. F 42(10)-PD/2008(Part-II)/818

Dated, Agartala, the 27<sup>th</sup> February, 2019

**NOTIFICATION**

In exercise of the power conferred by Section 22 of Tripura State Rifles Act, 1963, the Governor is hereby pleased to make the following rules to further amend in respect of the Tripura State Rifles (Recruitment) Rules, 1984 for recruitment to the post of Riflemen and Riflemen Tradesmen in TNR Bns in conn ection with raising of 02(two) new Indian Reserve Battalion in the State.

**1 Short, title and commencement-**

1 These rules may be called "The Tripura State Rifles (Recruitment) (16<sup>th</sup> Amendment) Rules, 2018"

2 They shall come into force on the date of their publication in the Official Gazette.

**3 Amendment of Rule -11**

For the provisions under Rule-11 of Tripura State Rifles (Recruitment) Rules, 1984 the following have been substituted namely:

"11 In eligibility for enrolment:-

(1) No Person, who has more than one wife living or who having a spouse living, marries in any case in which such marriage is void by reasons of it taking place during the life time of such spouse shall be ineligible for appointment, enrolment or employment as a member of the Rifles.

(2) Serial number "2" shall be deleted.

Provided that the State Government may, if satisfied, that there are sufficient grounds for so ordering exempt any person from the operation of this rule

**4. Amendment of Rule -13**

For the provisions under Rule-13 of Tripura State Rifles (Recruitment) Rules, 1984 the following have been substituted namely:

"13 Health Certificate -

(1). No person shall be appointed, enrolled or employed as a member of the Rifles unless a Medical Officer of the Rifles or a Medical Officer of a Tripura Police Hospital or a Sub-Divisional Medical Officer or a Medical Officer of Central Police Organisation or any Medical Officer specified by the Inspector General has certified after necessary examinations and tests, in form set out in Part-II Appendix - II, that the person concerned is considered medically fit enrolment in the Rifles

(2). The for set out in Part-II of Appendix - II shall be attached to the Service Book of the concerned member of the Rifles.

(3). An enrolling officer may pay free, not exceeding Rupees ten per head, to a Medical Officer not belonging to Government of Tripura, who is engaged for examination of persons considered for enrolment in the Rifles, at a place outside Tripura, at which deputation of Medical Officer of the Government of Tripura is not practicable.

**(4) Eye Sight:**

| Visual Acuity unaided (NEAR VISION) |                 | Uncorrected Visual Acuity (DISTANT VISION) |                  | Refraction  | Color Vision      | Remarks  |
|-------------------------------------|-----------------|--|------------------|---|-------------------|--|
| Better Eye<br>N6                    | Worse Eye<br>N9 | Better Eye<br>6/6                          | Worse Eye<br>6/9 |   |                   |  |
|                                     |                 |  |                  | Visual correction of any kind is not permitted even by glasses. | CP-III BY ISIHARA | In right handed person, the Right eye is better eye and vice versa Binocular vision is required. |

- (i) They must be in good mental and physical health for duties in all places including in high altitude and be fit to serve in border areas with extreme climatic conditions and must be free from any defect likely to interfere with efficient performance of the duties.
- (ii) Only those candidates who figure in the cut off list fixed by the Recruitment Board in Written Examination will be required to appear in the Medical Examination.
- (iii) The selected candidates will be medically examined by the medical boards constituted by the State Govt. to assess their physical and medical fitness as prescribed in the eligibility conditions.
- (iv) Medical Test (X-Ray & laboratory) shall be conducted only for such candidates who are found fit after passing through all the level of tests.
- (v) In case of medical examination, "temporary unfitness" will not be allowed.
- (vi) Candidates declared unfit may file an appeal/representation to the designated authority within 15 days of declaring him/her unfit by the medical board.

**5 Amendment of Rule -14**

For the provisions under Rule-14 of Tripura State Rifles (Recruitment) Rules, 1984 the following have been substituted namely:

"14 Verification:-

- (1) As soon as a person is enrolled as a member of the Rifles, his character, antecedents connections and age shall be got verified by the Commandant from the concerned district Superintendent or Commissioner of Police.
- (2) The verification roll after it is returned by the authority to whom it was forwarded for necessary action, shall be attached to the Service Book of the concerned member of the Rifles.
- (3) (a) The verification roll after it is returned by the authority to whom it was forwarded for necessary action, shall be attached to the Service Book of the concerned member of the Rifles.  
(b) If a person is adversely reported as a result of above verification, his/her service shall be terminated by giving him one month's notice or one month's salary in lieu thereof under Rule 15 of these rules.
- (4) The Commandant may waive verification in the case of persons who are enrolled in the Rifles within six months of their discharge from the Armed Forces, of the Union or a Central Police Organization.

**6. Amendment of Rule-18**

For the provisions under Rule-18 of Tripura State Rifles (Recruitment) Rules, 1984 the following have been substituted namely:

"18 Special Provisions for House Guard:-

The maximum age limit for enrolment in the Rifles shall be relaxable by **10 (ten) years** for a member of Tripura Home Guards set up provided he has (1) put in at least one year continuous service as Home Guard and (2) undergone basic training prescribed for Home Guards.

**7. Amendment of Rule-25**

For the provision under Rule -25 of Tripura State Rifles (Recruitment) Rules, 1984 the following have been substituted namely:

Rule-25: Recruitment Rules for the post of Riflemen & Riflemen (Tradesmen):

(1). Recruitment for the posts of Riflemen & Riflemen (Tradesmen) (Male & Female) shall be made from amongst persons including ex-services and ex-Central Police Organisation personnel who satisfy the following conditions, namely -

(a)(i) Should be in the age group of **18-23 years** as on 1<sup>st</sup> day of July of the year in which advertisement for recruitment is made.

**NOTE -I** → The upper age limit is relaxable for SC/ST, Ex-Servicemen and other categories of persons in accordance with the Governments orders on the subject

**NOTE -II** → Candidates should note that only the Date of Birth as recorded in the Matriculation/Secondary Examination certificate or an equivalent certificate will be accepted by the recruitment board for determining the age and no subsequent request for its change will be considered or granted.

(ii) Category-codes and age relaxation available to different category of eligible candidates, for claiming Age Relaxation as on the date of reckoning:

| Code No. | Category  | Age-Relaxation permissible beyond the Upper age limit.                              |
|----------|---|---|
| 01       | SC/ST   | 5 years   |
| 02       | Ex-Servicemen (Unreserved/General)  | Must not have attained the age of 40 years on 1st July of the year of recruitment.* |
| 03       | Ex-Servicemen (SC/ST)   | Must not have attained the age of 40 years on 1st July of year of recruitment.*     |
| 04       | Wards of TSR, Police, HGs and SPOs who have been killed in extremist violence in Tripura. | 5 years   |
| 05       | Serving SPOs  | 10 years  |

(b) Should not have knock-knee or flat-foot or squint in eye;

(c) All candidates who qualify in Written Test will have to appear in Physical Standards Test and Physical Efficiency Test at places finalized by the Recruitment Board.

**Physical Standards** laid down for the post of Riflemen and Riflemen (Tradesmen)

(Males & Females) are –

Height: Males : 170 cms  
Females : 157 cms

(d) Chest: Males : Unexpanded: 80 cms & Expanded : 85 cms

Weight: For males & females: Proportionate to height and age as per medical standards.

Relaxations:

**Height:**

(i) The minimum height of candidates falling in the categories of Garhwalis, Kumaonis, Dogras, Marathas and candidates belonging to the States of Assam, Himachal Pradesh and Jammu & Kashmir will be **165 cms for males and 155 cms for females**. The minimum height for all candidates belonging to Scheduled Tribes will be **162.5 cms for males and 150 cms for females**

(ii) The minimum height will be **162.5 cms for males and 152.5 cms for females** for the candidates hailing from the North Eastern States of Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim & Tripura

(iii) The minimum height for all Scheduled Tribe candidates hailing from the North Eastern States of Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura will be **160 cms for males and 147.5 cms for females**

**Chest:**

(i) The minimum chest of male candidates falling in the categories of Garhwals, Kumaonis, Dogras, Marathas and candidates belonging to the States of Assam, Himachal Pradesh and Jammu & Kashmir will be **78 cms (minimum 5 cms expansion)**. The minimum chest for all male candidates belonging to Scheduled Tribes will be **76 cms (minimum 5 cms expansion)**.

(ii) The minimum chest of male candidates hailing from North Eastern States of Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura will be **77 cms unexpanded (with minimum 5 cms expansion)**

**Physical Standard Test (PST) / Physical Efficiency Test (PET):**

(a) Candidates who are found eligible on height parameters will undergo P.E.T (race) followed by biometric identification & screening of testimonials and thereon chest and weight measurements by a board

(b) Physical Efficiency Test (PET):

(i) **Race for Males – 5 Kms in 24 minutes**

**Race for females – 1.6 Kms in 8½ minutes.**

(ii) **Race for Males – 1 mile in 6½ minutes**

**Race for Females – 800 meters in 4 minutes**

(c) Pregnancy at the time of PET will be considered as disqualification and pregnant female candidates shall be rejected at this stage

(d) PET will not be held for Ex-Servicemen. However, they will be required to qualify in the medical examination

**NOTE:**

1. There shall be no minimum requirement of chest measurement for Female candidates

2. Relaxation in height and chest (as the case may be) as mentioned above will be permissible **only on production of certificate at the time of PST / PET in the proforma as prescribed in Annexure - I** from competent authorities of the District where he/she ordinarily resides.

3. Those candidates who are declared not qualified in Physical Standards, i.e., height and chest, may prefer an appeal, if they so desire, to the appellate authority present on the PET ground. The decision of the appellate authority will be final and no further appeal or representation in this regard will be entertained.

4. Conduct of PST / PET will be the sole responsibility of the Recruitment Board. The Recruitment Board will not entertain any representation / appeal / RTI applications against the decision of the PST / PET Board.

e) (A) For Riflemen - Matriculation or Xth Class pass from a recognized Board / University for Un-Reserve candidates and class VIII pass for Schedule Tribes, Scheduled Caste candidates.

(B) For Riflemen (Tradesmen - Water Carriers, Sweepers, Cook, Dhobi and Barbers) - Matriculation or Xth Class pass from a recognized Board / University for Un-Reserve candidates and class VIII pass for Schedule Tribes, Scheduled Caste candidates and

(i) Two years work experience in respective trades;

OR

(ii) One year certificate course from Industrial Training Institute/Vocational Institute with at least one year experience in the trade;

OR

(iii) Two years Diploma from Industrial Training Institute in the trade or similar trade.

(f) All candidates applying for the recruitment with prima-facie eligibility will be called to appear in written examination. The written examination will consist of **one objective type paper** containing **100 questions** carrying **100 marks**, with the following composition

|        | Subject                                 | Number of Questions | Maximum Marks | Duration/ Time Allowed |
|--------|---|---------------------|---------------|------------------------|
| Part A | General Intelligence and Reasoning      | 25                  | 25            | Two Hours              |
| Part B | General Knowledge and General Awareness | 25                  | 25            |                        |
| Part C | Elementary Mathematics                  | 25                  | 25            |                        |
| Part D | English/Hindi/ Bengali Comprehension    | 25                  | 25            |                        |

All questions will be of **Objective Multiple Choice Types**. There will be **negative marking of 0.25 marks** for every wrong answer. Questions will be set Trilingually in Hindi, English and Bengali. Accordingly the paper can be answered in any of these languages.

**Note:**

Maximum age limit for enrolled followers of the Rifles for recruitment to the post of Riflemen shall be 23 years provided such enrolled followers have put in at least one year service in the Rifles

(g) The syllabus for the Written Examination will be :

**A. General Intelligence & Reasoning:** Analytical aptitude and ability to observe and distinguish patterns will be tested through questions principally of non-verbal type. This component may include questions on analogies, similarities and differences, spatial visualization, spatial orientation, visual memory, discrimination, observation, relationship concepts, arithmetical reasoning and figural classification, arithmetic number series, non-verbal series, coding and decoding, etc.

**B. General Knowledge and General Awareness:** Questions in this component will be aimed at testing the candidates general awareness of the environment around him. Questions will also be designed to test knowledge of current events and of such matters of every day observations and experience in their scientific aspect as may be expected of any educated person. The test will also include questions relating to India and its neighboring countries especially pertaining to sports, History, Culture, Geography, Economic Scene, General Polity, Indian Constitution, scientific Research etc. These Questions will be such that they do not require a special study of any discipline.

**C. Elementary Mathematics:** This paper will include questions on problems relating to Number Systems, Computation of Whole Numbers, Decimals and Fractions and relationship between Numbers, Fundamental arithmetical operations, Percentages, Ratio and Proportion, Averages, Interest, Profit and Loss, Discount, Mensuration, Time and Distance, Ratio and Time, Time and Work, etc.

**D. Bengali / English / Hindi:** Candidates' ability to understand basic Bengali / English / Hindi, his/her basic comprehension would be tested

The question in all the above components will be of Matriculation level.

NOTE-1: The Recruitment Board will not take cognizance of representations regarding the Question Paper of Written Examination, received later than ten days after placement of answer keys on the website.

NOTE-2: The date of written examination is subject to change, in which event the new date will be notified through Newspapers and Admission

Certificates for the examination.

NOTE-3: Detailed instructions along with specimen OMR sheet will be available on the Recruitment Board's website, [www.tripurapolice.gov.in](http://www.tripurapolice.gov.in) about the manner in which OMR answer sheets are to be marked.

**(h) MODE OF SELECTION:**

(i) The Recruitment Board will prepare the final merit list of candidates' category-wise and state-wise (inside state and outside state).

List will be prepared in order of merit in written examination, category-wise and availability of vacancies against inside quota and outside quota. 04 candidates will be shortlisted against every 01 vacancy and multiple thereof.

Provided that SC, and ST candidates, who are selected on their own merit without relaxed standards will not be adjusted against the reserved share of vacancies. Such SC and ST candidates will be accommodated against the general/unreserved vacancies as per their position in the overall Merit List. The reserved vacancies will be filled up separately from amongst the eligible SCs and STs, candidates which will, thus, comprise of SC and ST candidates who are lower in merit than the last general candidate on merit list of unreserved category but otherwise found suitable for appointment by relaxed standard.

An Ex-Serviceman candidate who qualifies on the basis of relaxed standards viz. age limit, experience or qualifications, extended zone of consideration, etc. will be counted against reserved vacancies and not against general vacancies subject to fitness of such candidate for selection. Such candidates will also be recommended at the relaxed standards. Age relaxation as prescribed by Government for Ex- Servicemen is permissible against the reserved or unreserved vacancies and such exemption is not termed as relaxed standards in regard to age.

The result will be declared on the basis of merit.

**(i) RESOLUTION OF THE CASES:**

(a) The tie is resolved by the Board by referring to the total marks in the written examination i.e. a candidate having more marks in the written examination gets preference over the candidate(s) with less marks.



- (b) If the tie still persists then the marks in Part A are referred to i.e. a candidate having more marks in Part A is given preference.
- (c) If the tie still persists, the candidate older in age gets preference.
- (d) If the tie still persists, it is finally resolved by referring to the alphabetical order of names i.e. a candidate whose name begins with the alphabet which comes first in the alphabetical order gets preference.

(f) **RECRUITMENT BOARD'S DECISION WILL BE FINAL:**

The decision of the board in all matters relating to eligibility, acceptance or rejection of the applications, penalty for false information, mode of selection, conduct of examination(s) allotment of examination centre and preparation of merit list will be final and binding on the candidates and no enquiry/correspondence will be entertained in this regard.

Rule-26 (A): Recruitment Rules for the post of Assistant Naib Subedars:

(i) These posts shall be filled by promotion, on selection basis, from amongst Havildars who-

- (a) Must have at least 3 years satisfactory service as Havildar,
- (b) Must have passed first class certificate of education.

By order in the name of the Governor

(S. Chaudhuri)  
Addl. Secretary to the  
Government of Tripura.